FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
RAISEN MARKETING PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC BEVERAGES
AT
LOCATION: BHOPAL & NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Raisen Marketing Private Limited** PAN: **AAFCR7050R** CIN: U52209MP2012PTC027630
2.	Address of the registered office	G-II, 119A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No fixed assets have been identified based on limited information presently available with the Resolution Professional. The position is subject to verification upon receipt of complete records and information.
5.	Installed capacity of main products/ services	The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of installed capacity are presently not available due to non-availability of books of accounts and records and continued non-cooperation of the suspended management.
6.	Quantity and value of main products/ services sold in last financial year	As per available financial information, revenue from operations for FY 2024–25 is reported as Nil. The same has not been independently verified due to limited access to books and records
7.	Number of employees/ workmen	No employees/workmen have been identified based on information presently available with the Resolution Professional.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant documents including financial statements (to the extent available) and list of creditors may be obtained by

		sending a request to: cirp.raisenmarketing@gmail.com List of creditors is also available at: https://ibbi.gov.in/claims/inner-process/U52209MP2012PTC027630 Information is being shared on a best-effort basis and may be limited due to non-availability of records and non-cooperation from the suspended management.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed eligibility criteria under Section 25(2)(h) of the Code are provided in the EOI document, which can be obtained via email request at cirp.raisenmarketing@gmail.com.
10.	Last date for receipt of expression of interest	11/05/2026
11.	Date of issue of provisional list of prospective resolution applicants	21/05/2026
12.	Last date for submission of objections to provisional list	26/05/2026
13.	Date of issue of final list of prospective resolution applicants	05/06/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10/06/2026
15.	Last date for submission of resolution plans	10/07/2026
16.	Process email id to submit Expression of Interest	cirp.raisenmarketing@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The MSME registration status of the Corporate Debtor is not available with the Resolution Professional.

Sd/-
Amrish Kumar Chourasia
Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00843/2019-2020/12687
Regd. Add: 102, Vyanktesh Vihar, Near Aradhana Nagar,
Chhota Bangarda, Indore, Madhya Pradesh ,452005
AFA valid till: 31/12/2026
For Raisen Marketing Private Limited-under CIRP

Date: 24/04/2026
Place: Indore

CCING 3.7 Product: ETMumbaiBS PubDate: 24-04-2026 Zone: MadhyaPradesh Edition: 1 Page: ETMPPG13 User: manish.kumar10@timesofindia.co Time: 04-23-2026 21:37 Color:

ASSESSING CYBERSECURITY PREPAREDNESS

FM Meets RBI & Banking Execs Over Looming Anthropic Claude

Discusses action plan to defend banking system; MeitY officials too attended meeting

Our Bureau

New Delhi: Finance minister Nirmala Sitharaman on Thursday met key executives from the banking sector, and officials from the central bank, to take stock of cybersecurity preparedness for the financial sector and also discuss the potential risks posed by Alfirm Anthropic's newly announced AI model, Claude Mythos.

According to a senior finance ministry official, the ministry and the Reserve Bank of India are examining the extent of potential risks that the Indian financial sector faces from such new-generation AI models and possible action plan to defend the banking system. Officials from the Ministry of Electronics and Information Technology also attended the meeting to form a comprehensive strategy, he added.

"Banks are already working towards modernising critical legacy systems and developing new models to proactively detect and respond to cybersecurity threats, including those from AI-driven models," said an official from a state-run bank, adding that the banking sector regulator the Reserve Bank of India, is also doing its analysis and is in touch with other central banks.

RBI ANALYSIS

Along with the state-run banks, RBI is doing an analysis of cybersecurity threats & is in touch with other central banks

Earlier this week, Anthropic, in a statement, said that it is investigating a report claiming unauthorised access to Claude Mythos Preview through one of its third-party vendor environments. The company had previously stated that it's been in "ongoing discussions" with U.S. government officials about Claude Mythos Preview's cyber capabilities. The company has claimed that Claude can outperform humans at some hacking and cybersecurity tasks, raising concerns, including in the financial sector.

Speaking at the FICUP Fintech Conference, financial services secretary M. Nagaraju said that Mythos is both a threat and an opportunity for the fintech ecosystem.

"We are moving from scale to complexity, where expectations are higher, risks are sharper, and systems will be tested far more rigorously," he said, noting that technology will play an increasingly important role, not only in driving innovation but also in strengthening supervision, risk management, and product prevention.

Nagaraju, in his address, noted that it is important to ensure that our financial system remains resilient and stable. "A strong financial system must be capable of supporting growth during favourable times while also withstanding shocks during periods of uncertainty," he said, adding that despite geopolitical conflicts, supply chain disruptions, elevating interest rates, and other uncertainties, India continues to stand out as a bright spot in the world economy.

The financial services secretary noted that expanding access to credit in a responsible and efficient manner will be crucial for unlocking entrepreneurship and economic potential at the grassroots level.

NOT JUST A THREAT

Financial services secretary M Nagaraju says Mythos is both a threat and an opportunity for the fintech ecosystem

PMI RISES TO 58.3

Pvt Sector Activity Picks Up in April, Mfg Leads Upturn

Employment growth strengthened, with job creation reaching 10-month high

Our Bureau

New Delhi: India's private sector activity accelerated in April, supported by stronger demand, particularly in manufacturing, after a slowdown in March linked to the Middle East conflict, a private survey showed on Thursday.

The HSBC Flash India Composite Purchasing Managers Index (PMI) rose to 58.3 in April from 57 in March, driven by capacity expansion, improved demand conditions, higher inflows of new work and increased investment in technology.

"Manufacturing led the upturn, with faster growth in output and new orders," said Pranjul Bhandari, chief India economist at HSBC.

The composite PMI combines manufacturing and services indices, with readings above 50 indicating expansion and those below signalling contraction.

Manufacturing PMI rose to 55.9 in April from 53.9 in March, while services PMI edged up to 57.9 from 57.5.

"The survey indicated that firms are building buffer stocks to manage the uncertainties around the longevity of the supply-side shock," said Bhandari.

Inventories of finished goods and inputs increased alongside a rise in purchasing activity.

Companies expect output to grow over the next 12 months, supported by marketing efforts, pending project approvals and increased client enquiries. Business confidence eased from March but remained the second-highest level in around 18 months.

Cost pressures persisted in April, driven by higher prices of fuel, gas, oil and raw materials. Firms reported increased spending on chemicals, food, jute, leather, metals, rubber and transportation, with some citing gas shortages as a factor pushing prices higher.

While input cost inflation moderated slightly from March, it remained among the steepest levels in nearly three years.

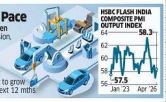
"Input cost pressures remained elevated, and firms passed through part of the increase via higher selling prices," said Bhandari.

The pace of output charge inflation was slower than that of input costs. Inflation trends varied across sectors, with manufacturing seeing faster increases and services witnessing some easing.

New export orders grew at a slower pace than in March, as stronger growth in manufacturing—where it hit a nine-month high—was offset by weaker expansion in services, which saw its slowest rise in more than a year due to the conflict.

Employment growth strengthened, with job creation reaching a 10-month high in April. Survey respondents attributed hiring to rising business needs, expansion plans and optimistic expectations for the year ahead.

"Hiring growth strengthened at manufacturing firms and their services counterparts, with the quicker upturn among the former," the survey said.



WRAPPING UP 3-DAY BTA NEGOTIATIONS WITH US

India Tough Nut to Crack, has Protected Agri Mkt For Long Time: USTR Greer

Press Trust of India

Washington: India is a "tough nut to crack", US Trade Representative Jamieson Greer said here as a delegation from New Delhi wrapped up negotiations on the bilateral trade agreement with Washington. The 12-member delegation, led by Darpan Jain, additional Secretary in the Department of Commerce, held talks on the fine print of the trade deal with the US team led by Brendan Lynch, Assistant USTR for South and Central Asia.

The three-day talks concluded on Wednesday. "India is a tough nut to crack... they've protected their agricultural markets for a very long time," Greer told the Committee on Ways and Means of the US Congress on Wednesday.

"As part of this deal, they want to protect a lot of that. There are things, though, where I think we can find mutual agreement. DDGs (distillers dried grains) is a good example of this," he said.

Greer was responding to questions by lawmakers on exports of DDGs, which are used as high-protein livestock feed, soybean meal and ethanol.

The USTR said the US negotiators were discussing specific issues, such as DDGs, with their counterparts from India.

"Indian trade negotiators are in town this week. So we've been talking this week about these issues, including these specific commodities you talked about, DDGs," Greer said.

India and the US announced the framework of the bilateral trade agreement on February 2 and released the text of the deal on February 7.

India is seeking preferential access to the US markets as part of the agreement, as the two countries eye the target of achieving bilateral trade of US$500 billion by 2030.

According to that framework, the US had agreed to reduce tariffs on India to 18 per cent, from 50%. It had removed the 25 % tariffs on Indian goods for buying Russian oil and was to cut the remaining 25 % to 18 % under the pact.

But on February 20, the US Supreme Court ruled against Trump's reciprocal tariffs, which were imposed under the 1977 International Emergency Economic Powers Act (IEEPA). In the wake of the Supreme Court order, India is seeking to recalibrate and redraft the agreement to ensure that its interests are protected under the new global tariff framework.

WITH SEVEN NEW CORRIDORS COMING UP...

Bundled Clearances to be Sought for Bullet Trains

Twesh Mishra

New Delhi: Indian Railways will implement future bullet train corridors on mission mode, seeking bundled clearances across centre, state, and local authorities to speed up project execution.

This will result in faster land acquisition and right of way clearances, officials said, adding standardisation of designs across future bullet train networks will improve manufacturing supply chains for crucial building stock and signalling equipment. Adoption of pre-cast in civil works is also expected to improve pace of deployment as the country firms up its routes for seven new corridors.

"Bullet train corridors will be given top priority in securing approvals across government levels," a senior official told **ET**, adding a dedicated team of officers will work in coordination with local authorities to speedily acquire land for the bullet train projects.

The fast-track government approvals for future corridors are in the backdrop of delayed execution for the Mumbai-Ahmedabad High Speed Rail (MAHSR) corridor. The cost of building India's first bullet train project has reached nearly ₹1.66 lakh crore ($21.5 billion) from ₹1.08 lakh crore estimated originally, largely due to prolonged land acquisition delays.

India, Qatar Talk Ways to Boost Trade & Supply Chain Resilience

Our Bureau

New Delhi: India and Qatar on Thursday held discussions on ways to boost bilateral trade and strengthen supply chain resilience amid disruptions caused by the West Asia crisis.

The virtual meeting was held between commerce and industry minister Piyush Goyal and Qatari Minister of State for Foreign Trade Affairs Ahmed bin Mohammed Al Sayed.

Website: www.waimunicipalcouncil.org Email: coat.wai@maharashtra.gov.in Dated: 14/10/2025 Ref. No. 7/2025-26 Date: 22/04/2026

Wai Municipal Council, Wai
Department of Health
E-Tender No 2025-26

E-Tender For Wai City Is Selection of Contractor For The Work of "Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal " for Wai Municipal Council, Wai Dist.-Satara is inviting from **Dated 24/04/2026 to 04/05/2026**. Details of this work are available on the website http://www.mahatenders.gov.in.

Sign/-
(Sanjiwane Dalavi)
Chief Officer, Wai Municipal Council, Wai.

(Anil Sawant)
President Wai Municipal Council, Wai.

PSPCL Punjab State Power Corporation Limited
Regd. Office: PSEB Head Office, The Mall, Patiala-147001
Corporate Identity No. : U40109PB2010SGC033813
Website: www.pspcl.in (Contact No. 96461-01116)
Tender Enquiry No. 17/GCD/LDH/TS/PSPCL/2028 | Dated: 24.04.2026

ASE/ Grid Construction, opp. PAU Gate No.1, PSPCL, Ludhiana invites Short Term e-Tender for Outsourcing of 11 no. New 66 KV Substation (Minia) work on partial turnkey mode under RDSS scheme under Grid Construction Division, Ludhiana under Grid Construction Circle, Ludhiana.

For detailed NIT & Tender Specifications please refer to http://eproc.punjab.gov.in from 24.04.2026 (01:00 PM onwards).

Note: Corrigendum and amendments, if any, will be published online at http://eproc.punjab.gov.in.

CL-52036, DIPR/PL-107012/2026-27-10836

PSPCL Punjab State Power Corporation Limited
Regd. Office: PSEB Head Office, The Mall, Patiala-147001
Corporate Identity No. : U40109PB2010SGC033813
Website: www.pspcl.in (Contact No. 96461-01116)
Tender Enquiry No. 19/GCD/LDH/TS/PSPCL/2028 | Dated: 24.04.2026

ASE/ Grid Construction, opp. PAU Gate No.1, PSPCL, Ludhiana invites Short Term e-Tender for Outsourcing of 1 no. Augmentation of Power Transformer (12.5 mva to 20 mva including matching work) related works on partial turnkey mode under Grid Construction Division, Ludhiana under Grid Construction Circle, Ludhiana.

For detailed NIT & Tender Specifications please refer to http://eproc.punjab.gov.in from 24.04.2026 (01:00 PM onwards).

Note: Corrigendum and amendments, if any, will be published online at http://eproc.punjab.gov.in.

CL-52036, DIPR/PL-107012/2026-27-10835

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE FOR ILLUMINATION IMPROVEMENT

Tender No.: EL-GE-DT-26-27-01
Date: 09.04.2026
Name of the Work: Electrical work for - Illumination improvement at 22 Yards over Nagpur Division.
Tender Value: ₹ 3,55,87,391/-
Bid Security: ₹ 11,800/-
Date & Time of Submission of the Tenders: From **24.04.2026** up to **08.05.2026** up to **15.00** Hrs.
Date & Time of Opening the of Tenders: On **08.05.2026 at 15:00** Hrs.
For further details, contact office of Sr.DEE (RS&O), Nagpur or the refer/download tender document available on our website **www.ireps.gov.in**

Sr. Div. Elect. Engineer (RS&O).
S.E.C.Railway, Nagpur

सदैव सेवारत हमेशा तत्पर
एक सहज समाज की ओर

ADVT/2026-27

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RAISEN MARKETING PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC BEVERAGES
LOCATION - BHOPAL AND NEW DELHI
(Under sub-regulation (1) of regulation 31A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Raisen Marketing Private Limited** PAN: **AAFCR7090M** CIN: U46909MP2021PTC057630
2.	Address of the registered office	Grd. 1394, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No fixed assets have been identified based on limited information presently available with the Resolution Professional, the position is subject to reconciliation with books of accounts, records and information
5.	Installed capacity of main products/ services	The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of installed capacity are presently not available due to non-availability of books of accounts and records and continued non-cooperation of the suspended management.
6.	Quantity and value of main products/ services sold in last financial year	As per available financial information, revenue from operations for FY 2024-25 is reported as NIL The same has not been independently verified due to limited access to books and records.
7.	Number of employees/ workmen	No employees/workmen have been identified based on information presently available with the Resolution Professional
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited accounting financial statements for the extent available and list of creditors may be obtained by sending a request mail to cirraisenmarketing@gmail.com List of creditors is also available at: https://ibbi.gov.in/claims/email-process/U52209MP2021PTC057630
9.	Eligibility for resolution applicants under section 29(2)(b) of the Code is available at URL:	Detailed eligibility criteria under Section 29(2) (b) of the Code are provided in the EOI document, which can be obtained via email at cirraisenmarketing@gmail.com.
10.	Last date for receipt of expression of interest	11/05/2026
11.	Date of issue of provisional list of prospective resolution applicants	21/05/2026
12.	Last date for submission of objections to provisional list	26/05/2026
13.	Date of issue of final list of prospective resolution applicants	05/06/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10/06/2026
15.	Last date for submission of resolution plans	25/07/2026
16.	Process email id to submit Expression of Interest	cirq.raisenmarketing@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The MSME registration status of the Corporate Debtor is not available with the Resolution Professional.

Sd/-
Amrish Kumar Chourasia
Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N000/2019-2020/12487
Regd. Add: 102, Vyankatesh Villa', Near Aradhana Nagar, Dhrola Bangarda, Indore, Madhya Pradesh -452009
AFA valid till: 31/12/2026
For Raisen Marketing Private Limited under CIRP
Date: 24/04/2026
Place: Indore

कार्यालय नगर परिषद पूरा (राजस्थान)
क्रमांक / न.प.पू. / वित्त / 2026 / 639 दिनांक : 17.04.2026

ई-निविदा सूचना सं. 02/2026-27

नगरपरिषद कार्यालय पूरा के द्वारा सभी हेतु निविदा अभीहित की गई है, निविदा संबंधी जानकारी के अन्य सभी परिषद कार्यालय एवं पोर्टल **www.sppp.rajasthan.gov.in** पर **UBN No DLB2627WLRC01552** से प्राप्त किये जा सकते हैं।

आयुक्त
नगर परिषद, कार्यालय

जा.सं.सं./वी./अ./1343

Navi Mumbai Municipal Corporation
Public Health Engineering Department
Re-Tender Notice No. NMMC/ACE_(Civil)/07/2026-27

Sr. No.	Name of Work	Estimated Cost (Rs.)
1	(97031) Replace old sewerline and providing new sewerline at sanpada gaon in Turbhe Ward.	Rs.75,25,288/-
2	(96620) CONSTRUCTION OF PUBLIC TOILET AT PLOT NO-TR/TT, SABABA NAGAR IN GHANSOLI WARD.	Rs.72,68442/-

Tender booklets will be available on e-tendering computer system at https://mahatenders.gov.in and at www.nmmc.gov.in website of NMMC on dt.24/04/2026 The tender is to be submitted online at https://mahatenders.gov.inFor any technical difficulties in thee-tendering process, please contact the help desk number given on this website.

The right to accept or reject any tender is reserved by the Hon'ble Commissioner of Navi Mumbai Municipal Corporation.

Sign/-
(Arvind Shinde)
Additional City Engineer (Civil)
NMMCPRadv/314/2026 Navi Mumbai Municipal Corporation

TITLE VERIFICAION NOTICE

To Public at Large

Description of Property - All that piece and parcel of the **Agricultural Land** property situated at **Shenit, Taluka – Igatpuri, District – Nashik, Maharashtara** as follows –

i. Gat No. 236 having Local name Dhagyacha admeasuring area 1H 25 R + P.K. 0 H 01 R total area 1H 26 R assessed Rs. 1.62 Paise having Khata No. 3787 having its boundaries as per record of rights.
ii. Gat No. 240 having Local name Dhagyache admeasuring area 91Rassessed Rs. 1.07 Paise having Khata No. 3787 having its boundaries as per record of rights.
iii. Gat No. 241 having Local name Dhagyache admeasuring separate area 60 Rassessed Rs. 0.71 Paisaout of total area having Khata No. 3787 having its boundaries as per record of rights.
iv. Gat No. 250 having Local name Dhagyacha admeasuring area 2 H 27 R + P.K. 0 H 01 R total area 2 H 28 R assessed Rs. 3.13 Paise having Khata No. 3787 having its boundaries as per record of rights.
v. Gat No. 252 having Local name Vaghobacha admeasuring area 0 H 62 R + P.K. 0 H 01 R total area 0 H 63 R assessed Rs. 0.66 Paise having Khata No. 3787 having its boundaries as per record of rights.
vi. Gat No. 272 having Local name Vaghobacha Mal admeasuring separate area 40 Rassessed Rs. 0.49 Paise out of total area having Khata No. 3787 having its boundaries as per record of rights.
vii. Gat No. 275 having Local name Vaghobacha Mal admeasuring area 2 H 94 R + P. K. 0 H 06 R total area 3 H 00 R assessed Rs. 3.87 Paise having Khata No. 3787 having its boundaries as per record of rights.
viii. Gat No. 276 having Local name Vaghobache Mal admeasuring separate area 61 Rassessed Rs. 0.79 Paise out of total area having Khata No. 3787 having its boundaries as pe record of rights.
ix. Gat No. 281 having Local name Vaghobache admeasuring separate area 2 H 17 R + P K. 0 H 08 R total area 2 H 25 R assessed Rs. 3.59 Paise out of total area having Khata No. 3787 having its boundaries as per record of rights.

The above said property previously owned by **Maxworth Orchards (India) Limited** after that said property transferred to another person's and as of now above said property owned and possessed by **Mr. Ahmad Ramjanali Chaudhari and Mr. Boghani MD Sufiyan Abdul Rauf.** They are absolute owners of above said property and said property is free from all encumbrances, charges or claims and have got a valid, clear, absolute and marketable title over the property described here in above.

Therefore it is informed by this Notice that if all or any persons including any banks, financial institutions or any other party or person, having any valid and legal claim, right, title, demand or interest by virtue of any sale, gift, lease, tenancy, license, exchange, partition, mortgage, charge, lien, inheritance, succession, trust, maintenance, possession, casement, agreement, lis-pendence, stay order, attachment, decree, specific performance or otherwise or any other right of whatsoever nature are required/called upon to convey their objections in writing at the address mentioned below, within 15 (Fifteen) days from issuance of this notice, along with all supporting documents relating to such claim, failing which it shall be presumed that there is/are no claims's and such claims's if any, shall be considered to be waived and abandoned in respect of the aforesaid Property. If no objection is raised then the Title Certificate will be given to him.

Advocate Dhiraj S. Hiray
Office - Chamber No. 213, Building No. 2,
District Court Campus, Near CBS,
Nashik - 422002. Maharashtra Mob - 7972450275

TITLE VERIFICAION NOTICE

To Public at Large

Description of Property - All that piece and parcel of the Agricultural Land property situated at **Shenit, Taluka – Igatpuri, District – Nashik, Maharashtra** as follows -

i. Gat No. 253 having Local name Vaghobache admeasuring area 1 H 45 R + P K. 0 H 01 R total area 1 H 46 R assessed Rs. 1.44 Paise having Khata No. 3157 & 3514 having its boundaries as per record of rights.
ii. Gat No. 255 having Local name Vaghobache admeasuring separate area 0 H 41.75 R + P. K. 0 H 0.07 R total area 0 H 41.82 R assessed Rs. 0.43 Paise out of total area having Khata No. 3157 and separate area 0 H 48.75 Rassessed Rs. 0.59 Paise out of total area having Khata No. 3514 having its boundaries as per record of rights.
iii. Gat No. 271 having Local name Vaghobacha Mal admeasuring area 0 H 53 R assessed Rs. 0.44 Paise having Khata No. 3157 & 3514 having its boundaries as per record of rights.
iv. Gat No. 272 having Local name Vaghobacha Mal admeasuring separate area 0 H 91.50 R + P. K. 0 H 0.01 R total area 0 H 91.51 R assessed Rs. 1.13 Paise out of total area having Khata No. 3157 and separate area 0 H 92.50 Rassessed Rs. 1.14 Paise out of total area having Khata No. 3514 having its boundaries as per record of rights.
v. Gat No. 273 having Local name Vaghobacha Mal admeasuring area 1 H 23 R + P.K. 0 H 0.02 R total area 1 H 25 R assessed Rs. 1.43 Paise having Khata No. 3157 & 3514 having its boundaries as per record of rights.

The abovesaid property previously owned by **Maxworth Orchards (India) Limited** after that said property transferred to another person's and as of now abovesaid property owned and possessed by **Mr. Sumit Damodar Patel @ Mr. Sumit Damodar Chauhan, Mr. Jignesh Shivji Patel, Mr. Jayesh Damodar Patel @ Mr. Jayesh Damodar Chauhan, Mr. Chandulal Shamji Patel, Mr. Shivji Mavji Patel, Mr. Damodar Samji Patel, Mr. Bhagwan Pundalik Mahajan.**They are absolute owners of above said property and said property is free from all encumbrances, charges or claims and have got a valid, clear, absolute and marketable title over the property described hereinabove.

Therefore it is informed by this Notice that if all or any persons including any banks, financial institutions or any other party or person, having any valid and legal claim, right, title, demand or interest by virtue of any sale, gift, lease, tenancy, license, exchange, partition, mortgage, charge, lien, inheritance, succession, trust, maintenance, possession, casement, agreement, lis-pendence, stay order, attachment, decree, specific performance or otherwise or any other right of whatsoever nature are required/called upon to convey their objections in writing at the address mentioned below, within 15 (Fifteen) days from issuance of this notice, along with all supporting documents relating to such claim, failing which it shall be presumed that there is/are no claims's and such claims's if any, shall be considered to be waived and abandoned in respect of the aforesaid Property. If no objection is raised then the Title Certificate will be given to him.

Advocate Dhiraj S. Hiray
Office - Chamber No. 213, Building No. 2,
District Court Campus, Near CBS,
Nashik - 422002. Maharashtra Mob - 7972450275

AHLUWALIA CONTRACTS (INDIA) LIMITED

(CIN: L45101DL1979PLC009654)
Registered Office: A-177, Okhla Industrial Area, Phase-1, New Delhi 110020
Email Id: cs.corpoffice@acilnet.com Website: www.acilnet.com
Tel No.: +91-11-49410599

SPECIAL WINDOW FOR FRESH LODGEMENT/ RE-LODGEMENT OF SHARE TRANSFER REQUESTS

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ 1/3750/2026 dated January 30, 2026, all shareholders are hereby informed that a special window has been opened from February 5, 2026 and will remain opened till February 4, 2027 to facilitate transfer and dematerialization of physical securities which were sold/ purchased prior to April 01, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/ not attended to due to deficiency in the documents/process/or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Eligible shareholders may submit their transfer request along with the requisite documents to the Company's RTA at **MUFG Intime India Private Limited**, Unit: Ahluwalia Contracts (India) Limited to avail of this Special Window, please contact to Company's Registrar and Share Transfer Agent, office at Noble Heights, 1st Floor, Plot NH 2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi - 110058. Phone No. 011-49411000

For Ahluwalia Contracts (India) Limited
Sd/-
Vipin Kumar Tiwari
Company Secretary and Compliance Officer

Place: New Delhi
Date: 23rd April, 2026

SBEC SYSTEMS (INDIA) LIMITED

CIN: L74210DL1987PLC029979
Regd Off: 1400, Hemkunt Tower, 98, Nehru Place, New Delhi-110019
Ph.: 011-42504954/4878, Fax: 28293822
Email id: sbecsystems@rediffmail.com website: www.sbecsystems.in

OPENING OF SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES.

Shareholders of the Company are hereby informed that Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, a special window has been further opened for open for a period of one year, from February 5, 2026 to February 4, 2027 for transfer and dematerialization ("demat") of physical shares that were sold or purchased prior to April 1, 2019.

This facility shall also be available for transfer requests that were submitted earlier but were rejected, returned, or not processed due to deficiency (ies) in documentation, procedural issues, or any other reason.

Shareholders may further note that shares transferred under this special window shall be mandatorily credited to the transferee only in dematerialized form and shall be subject to a lock-in period of one year from the date of registration of transfer. During the said lock-in period, such securities shall not be transferred, lien-marked, or pledged.

Shareholders are requested to re-lodge such cases with all the related documents with the Share Transfer Agent (RTA) on or before February 4, 2027 at M/s Beetal Financial & Computer Services Pvt. Ltd, Beetal House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062, beetalrta@gmail.com

For SBEC Systems India Limited
Sd/-
Himani Mittal
(Company Secretary)
M.N. ACS 37715

Date: 23.04.2026
Place: New Delhi

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013,

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.**

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, **that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.**

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHL07 36000100 241045	Mr. Akhilesh Kumar (Borrower), and Mrs. Chamela Devi (Co-Borrower)	Rs. 15,14,875/- (Rupees Fifteen Lakh Fourteen Thousand Eight Hundred Seventy Five Only) outstanding as on 05.02.2026	20.04.2026
Description Of Secured Assets/immovable Properties:- All Piece & Parcels of Residential First Floor, without roof/terrace rights of built-up property bearing no. WZ-422, Street No 18H, Land Measuring area 50 Sq. Yrds. i.e. 41.81Sq. Mt. Out of khasra No. 95/19, **Situated in revenue Estate of village Palam, Delhi State Delhi, area abadi Known as Colony Sadh Nagar -II, Palam colony New Delhi-110045 with all common amenities under sale deed. Boundaries: East-** Gali 14 Ft Wide, **West:** Portion Of Property, **North-** Other's Property, **South:** Other's Property.			
TCHHL03 59000100 263926, TCHIN035 90001002 69779	Mr. Laxmi Chaudhary (Borrower), and Mrs. Manisha Kumari (Co-Borrower)	Rs. 19,32,823/-under the loan account TCHHL0359000100263926 and an amount of Rs. 71,933/- under the loan account no TCHIN03590001 00269779 by you i.e. totaling to Rs. 20,04,756/- (Rupees Twenty Lakh Four Thousand Seven Hundred Fifty Six Only) outstanding as on 05.02.2026	20.04.2026
Description Of Secured Assets/immovable Properties:- All Piece & Parcels Of Residential Flat No. SF-02, 2nd Floor (M.I.G, Back LHS), (with roof Right), Having cover area 47 Sq. Mt i.e. 506 Sq. Ft., Flat Built on Plot No. MM-71, situated at residential colony DLF, Ankur Vihar, hadbast **Village Shadullabad, pargana Tehsil Loni, District Ghaziabad, Uttar Pradesh, with all common amenities mentioned in Sale Deed. Boundaries: East** Road 40 Ft Wide/Unit Front Side, **West-** Other's Property, **North-** Plot No. MM-70/RHS Unit, **South:** Road 60 Ft Wide.			
TCHHL03 51000100 144977, TCHIN035 10001001 45438	Mr. Harman Singh (Borrower), and Mrs. Monika (Co-Borrower)	Rs. 25,78,100/- under Loan Account No. TCHHL0351000100144977 and an amount of Rs. 97,817/- under Loan Account No. TCHIN0351000100145438 i.e. totaling to Rs. 26,75,917/- (Rupees Twenty Six Lakh Seventy Five Thousand Nine Hundred Seventeen Only), outstanding as on 05.02.2026	20.04.2026
Description Of Secured Assets/immovable Properties:- All that Piece & Parcels of Entire Second Floor (Without Roof Rights) of Freehold Residential Property buil-up on Plot No. 53, Admeasuring 48 Sq. Mtrs., **Situated at Rohini Residential Scheme, Pocket 10, Sector 20, Rohini, North West Delhi, Delhi 110086, with all common amenities mentioned in Sale Deed. Boundaries: East:** Service Lane, West Entry, **North:** Plot No. 54, **South:** Plot No. 52.			
TCHHL07 36000100 349611, TCHIN073 60001003 52492	Mr. Dilshad (Borrower), and Mr. Noushad (Co-Borrower)	Rs. 19,75,566/- under the loan account TCHHL0736000100349611 and an amount of Rs. 1,09,844/- under the loan account no TCHIN0736000100352492 by you i.e. totaling to Rs. 20,85,410/- (Rupees Twenty Lakh Eighty Five Thousand Four Hundred Ten Only), outstanding as on 03.02.2026	20.04.2026
Description Of Secured Assets/immovable Properties:- All Piece & Parcels Of: Residential Flat No. SF-01, (Left Hand Front Side) H.I.G, Second Floor with roof Right, Having total cover area 800 Sq. Ft. I.e. 74.32 Sq. Mt. Flat Built on Plot No MM-53, Situated at DLF, Ankur Vihar, **Village Shadullabad, pargana Tehsil Loni, District Ghaziabad, Uttar Pradesh with all common amenities mentioned in Sale Deed. Boundaries: East:** Flat No SF-2 (H.I.G), **West-** Plot No. M.M -52, **North-** Common Passage or Staires -, **South:** Road 18 Mtr Wide (On Ground Floor).			
TCHHL073600 0100208896, TCHHF073600 0100208917, TCHIN073600 0100212358, TCHIN039900 0100295059, TCHIN039900 0100312329	Mr. Pawan Srivastava (Borrower), and Mrs. Madhuri Verma alias Madhuri Srivastava (Co-Borrower)	Rs. 15,84,156/- under Loan Account No. TCHHL07360001 00208896 and Rs. 18,96,120/- under Loan Account No. TCHHF073600 0100208917 and Rs. 95,125/- under Loan Account No. TCHIN0736000 100212358 and Rs. 6,82,879/- under Loan Account No. TCHIN0399000 100295059 and Rs. 7,03,922/- under Loan Account No. TCHIN0399000 100312329 i.e. totaling to Rs. 49,62,202/- (Rupees Forty Nine Lakh Sixty Two Thousand Two Hundred Two Only) outstanding as on 02.02.2026	20.04.2026
Description Of Secured Assets/immovable Properties:- All piece & parcels of Entire Third floor with roof rights, A part of free hold four Storeyed, Built up on property Bearing No. 148, Land area Measuring 48.00 Sq. Mtr, in Block-H, Pocket-1, Sector- 16, Situated in the layout plan of Rohini Residential Scheme, **Delhi-110089, with all common amenities mentioned in Sale Deed.**			
TCHHF035900 0100378732, TCHIN039900 0100299761, TCHHL035900 0100144049, TCHIN035900 0100145849	Mr. Shobhit Vajpayee (Borrower), and Mrs. Kunti & Mr. Pramood Kumar (Co-Borrowers)	Rs. 14,78,811/- under Loan Account No. TCHHL0359000100144049 and Rs. 2,78,332/- under Loan Account No. TCHHF0359000100378732 and Rs. 67,853/- under Loan Account No. TCHIN0359000100145849 and Rs. 3,27,563/- under Loan Account No. TCHIN0399000100299761 i.e. totaling to Rs. 21,52,559/- (Rupees Twenty One Lakh Fifty Two Thousand Five Hundred Fifty Nine Only), outstanding as on 03.02.2026	20.04.2026
Description Of Secured Assets/immovable Properties:- All piece & parcels of Residential Flat No. SF-03, (Right Hand Back Side) M.I.G, Second Floor with roof Right, Having cover area 500 Sq. Ft. I.e. 46.45 Sq. Mt. Flat Built On Plot No D-8/12, **Situated at DLF, Ankur Vihar Village Loni, Tehsil Loni, District Ghaziabad, Uttar Pradesh, with all common amenities mentioned in Sale Deed. Boundaries: East:** Plot No. D-8/11, **West-** Flat No.SF-2 (M.I.G), **North-** Other's Land, **South-** Common Passage or Flat No. SF 4 (H.I.G)			

DATE :- 24-04-2026 **Sd/- AUTHORISED OFFICER,**
PLACE:- Delhi & Delhi NCR, FOR TATA CAPITAL HOUSING FINANCE LIMITED

CORRIGENDUM

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

CORRIGENDUM TO AUCTION NOTICE

"It is hereby to inform to the general public that the Auction Notice published on **20.04.2026** in this newspaper, pertaining to the Borrowers **Mrs. RANJANA BHARTI Mr. NEERAJ KUMAR SRIVASTAVA, LAN:- 621152389**

In the said publication, the **description of the property** was incorrectly mentioned.

The Correct Description of the property is as under:

Flat No. E-1902, 18th Floor, Victory One Central, Tower E, Plot No. GH02/E, Sector 12, Greater Noida With Undivided Proportionate Share Of Land Underneath

All other terms and conditions of the said Auction Notice remain unchanged.

Date:- 24.04.2026 **Authorised Officer**
Place: DELHI **Edelweiss Asset Reconstruction Company Limited**

Edelweiss Asset Reconstruction

AGARWAL FORTUNE INDIA LIMITED

CIN: L74110RJ1993PLC085542
Registered Office: Third Floor, F-2264, RIICO Industrial Area, Ramchandrapura, Sitapura Industrial Area, Jaipur-302022 (Rajasthan)
Email Id: afiljaipur@gmail.com | **Website:** www.agarwalfortune.com| **Contact:** 91-7230043249

NOTICE TO SHAREHOLDERS
Special Window for Re-lodgment of Transfer Requests for Physical Shares

Pursuant to SEBI Circular no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30/01/2026, the Shareholders of the Company are hereby informed that a **special window has been opened by the Company from February 05, 2026 to February 04, 2027 to facilitate re-lodgement of transfer deeds/ Share Certificate, etc., for transfer of physical shares. This window is opened only for re-lodging transfer deeds that were submitted for the transfer of physical shares, and were rejected, returned, or not attended to due to deficiencies in the documents, process, or other reasons. Investors who have missed the earlier deadline of March 31,2021 and January 06,2026 are encouraged to take advantage of this opportunity.** The shares re-lodged for transfer will be processed only in dematerialised form during this period. Eligible Shareholders may submit their transfer requests along with the requisite documents to the **Company's Registrar and Transfer Agent (RTA)** i.e. BEETAL Financial & Computer Services Pvt Ltd.(Unit: Agarwal Fortune India Limited) at BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062.

By order of the Board
For Agarwal Fortune India Limited
Sd/-
Aditi Parmar (M. No. A37301)
(Company Secretary & Compliance Officer

Place: Jaipur
Date: 23.04.2026

FORM NO. [See Regulation 33(2)]
By Regd. A/D. Dasti failing which by Publication.
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
APPEARANCE NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 READ WITH RULE 83 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

TRC/2926/2022 **12-11-2025**
ARCIL Versus M/S. KUMAR ALUMINIUM LTD. AND ANR.

To,
(CD 2). J. K. Arora, C - 249, Vivek Vihar, Delhi -110095 Also At: 340/1-46-47, Amrit Steel Compound, G T Road, Shahdara, Delhi .- 110032 Also At: A 104. Vivek Vihar, Delhi - 110095
(CD 3) Ashwani Arora, C-249, Vivek Vihar, Delhi- 110095 Also At: A-104, Vivek Vihar, Delhi - 110095
(CD 4) Amit Arora, C - 249, Vivek Vihar, Delhi - 110095 Also At: A- 104, Vivek Vihar, Delhi - 110095
(CD 5) Vijay Arora, C - 249, Vivek Vihar, Delhi - 110095 Also At: A-104, Vivek Vihar, Delhi -- 110095

You are directed to appear in person or through the authorised representative as per order dated 30/10/2025 before the undersigned for further proceedings in the matter.

You are hereby ordered to appear before the undersigned on **13/03/2026** at 1 0:30 a.m. for further proceedings.

Given under my hand and the seal of the Tribunal, on this date: 12/11/2025

Sd/-
Ravinder Kumar Tomar
Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DECHI (DRT 1)

FORM NO. 17 [See Regulation 35(1)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
TRC/2926/2022

NOTICE TO SHOW CAUSE WHY A WARRANT OF ARREST SHOULD NOT BE ISSUED

[UNDER RULE 73 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION, 29 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993]
ARCIL Versus M/S. KUMAR ALUMINIUM LTD. AND ANR.

To,
(CD 2). J. K. Arora, C - 249, Vivek Vihar, Delhi -110095 Also At: 340/1-46-47, Amrit Steel Compound, G T Road, Shahdara, Delhi .- 110032 Also At: A 104. Vivek Vihar, Delhi - 110095
(CD 3) Ashwani Arora, C-249, Vivek Vihar, Delhi- 110095 Also At: A-104, Vivek Vihar, Delhi - 110095
(CD 4) Amit Arora, C - 249, Vivek Vihar, Delhi - 110095 Also At: A- 104, Vivek Vihar, Delhi - 110095
(CD 5) Vijay Arora, C - 249, Vivek Vihar, Delhi - 110095 Also At: A-104, Vivek Vihar, Delhi -- 110095

Whereas you have failed to pay the amount of arrears specified in the TA/115/2015 drawn up by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 1) for recovery of **Rs. 30467263.42** along with interest plus cost payable by you as per certificate and it is proposed to execute the above Certificate by Arrest and Imprisonment of your persons.

You are hereby required to appear before the undersigned on **13/03/2026** and to show cause why you should not be arrested and committed to the CIVIL PRISON in execution of the said Certificate.

Given under my HAND and the SEAL of the Tribunal, on this date: **12/11/2025**.

Seal Of Tribunal

Sd/-
Ravinder Kumar Tomar
Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DECHI (DRT 1)

Hinduja Housing Finance Ltd.

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch office:** at F8, First Floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201019
Ms. Seema Sharma (CLM), M.9643061237; Mr. Arun Mohan Sharma (ALM), M. 8800898999; Mr. Shashi Mishra (RRM), M.9718025302; Mr. Anuj Dikshit (CRM), M. 8447376183
Email Id:- auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS". 2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before 08.05.2026. The Process shall be concluded on 11.05.2026. **11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **12.** Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE Description of the Properties (Secured Asset)

1.	Flat No. SF-02, on Second Floor, Rear Side, with roof rights, area measuring 315 Sq. Ft., built on Residential Plot No. 14-A (part), area measuring 42.5 Sq. Yards i.e. 35.534 Sq. Meters, out of Khasra No. 197 Min, situated at Shankar Vihar, in the Village Sadullabad Pargana Loni, Ghaziabad, U.P.-201102. Boundries:- EAST- Flat no. SF-1/ Road, WEST- Service Lane 8 Ft., NORTH- Plot No.15, SOUTH- Property No.13 **Reserve Price : Rs. 5,50,000/-** (Rupees Five Lakh Fifty Thousand Only)
2.	Residential Plot/House on land area measuring 25 Sq. Yards i.e. 20.90 Sq. Meters i.e. 225 Sq. Ft., out of Khasra No. 792, situated at Raja Garden Phase-1, Meerpur Hindu, Pargana and Tehsil Loni, Dist. Ghaziabad, U.P.-201102. Boundries:- EAST- SE-Road 10 Ft.Wide, WEST- NW- Other Plot, NORTH- NE-House of Vimala, SOUTH- SW-Other Plot **Reserve Price : Rs. 5,50,000/-** (Rupees Five Lakh Fifty Thousand Only)

Date: 24-04-2026, Place: Ghaziabad **Authorised Officer, Hinduja Housing Finance Limited**

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
600/1 University Road, Near Hanuman Setu Mandir Lucknow - 226007
(Area of Jurisdiction : Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION

Summons to defendant under Section 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 read with rule 12 and 13 of the Debts Recovery Tribunal procedure, Rules, 1993

Original Application No. 566 of 2025

M/s INDIAN BANK ..... Applicant

VERSUS

M/s. Deep Metals & another ..... Defendants

1. M/s. Deep Metals. (through its proprietor Sri Deep Singh Malhotra) Registered Office : Mukund Nagar, Hapur Road, Ghaziabad-201001. Also at : E-3, Kavi Nagar, Industrial Area, Ghaziabad-201001. Also at : F-84, Jagdish nagar, Mukund Nagar, Ghaziabad - 201001. Kh. No. 686, Duhai Industrial Area, Ghaziabad-201206. Also at : Khasra No. 663, Duhai Industrial Area, Duhai, Meerut Road, Ghaziabad-201206.
2. Sri Deep Singh (also known as Sri Deep Singh Malhotra), S/o Sri Gurmukh Singh, Proprietor M/s. Deep Metals, resident of J-202, Patel Nagar-1, Ghaziabad-201001.

In the above noted application, you are required to file reply in paper book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **20.07.2026** at **10.30 A.M.** failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARAM RENEWABLE ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**PARAM RENEWABLE ENERGY PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	04.01.2019
3.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U74999GJ2019PTC105888**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 15th Floor, A Block, Westgate Business Bay, SG Road, Jivraj Park, Ahmadabad City, Gujarat - 380051 **Other Office:** 6th Floor, Capital Cyber Scape, Ullahwas, Sector- 59, Gurugram, Haryana-122102.
6.	Insolvency commencement date in respect of corporate debtor	21-04-2026
7.	Estimated date of closure of insolvency resolution process	17-10-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Khushvinder Singhal Regn. No.: IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- House No. 399, Sector 12-A, Panchkula, Haryana - 134112 Email- kvsinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- SCO-818, 1st Floor, (Above Yes Bank) NAC, Manimajra, Chandigarh-160101 Mobile:- 7717303525, Process Email Id:- cirp.paramrenewable@gmail.com
11.	Last date for submission of claims	04-05-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads **(b) Not Applicable**

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **PARAM RENEWABLE ENERGY PRIVATE LIMITED** on 21.04.2026.

The creditors of **PARAM RENEWABLE ENERGY PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before 04th May 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Khushvinder Singhal
Appointed as Interim Resolution Professional
In the matter of M/s Param Renewable Energy Private Limited
Regn. No. IBBI/IPA-002/IP-N00888/2019-2020/12833
Regd. Address with IBBI: H. No. 399, Sector 12-A, Panchkula, Haryana-134112
Email Regd. with IBBI:- kvsinghal@gmail.com
Email For Correspondence:- cirp.paramrenewable@gmail.com
Mobile No. 9914030030
AFA Valid upto:- 31st December, 2026

Date: 23/04/2026
Place: Chandigarh

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RAISEN MARKETING PRIVATE LIMITED

OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC BEVERAGES AT LOCATION : BHOPAL AND NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Raisen Marketing Private Limited** PAN: **AAFCR7050R** CIN: U52209MP2012PTC027630
2.	Address of the registered office	G-II, 119A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No fixed assets have been identified based on limited information presently available with the Resolution Professional. The position is subject to verification upon receipt of complete records and information.
5.	Installed capacity of main products/ services	The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of installed capacity are presently not available due to non-availability of books of accounts and records and continued non-cooperation of the suspended management.
6.	Quantity and value of main products/ services sold in last financial year	As per available financial information, revenue from operations for FY 2024-25 is reported as Nil. The same has not been independently verified due to limited access to books and records.
7.	Number of employees/ workmen	No employees/workmen have been identified based on information presently available with the Resolution Professional.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant documents including financial statements (to the extent available) and list of creditors may be obtained by sending a request to: cirp.raisenmarketing@gmail.com List of creditors is also available at: https://ibbi.gov.in/claims/inner-process/U52209MP2012PTC027630 Information is being shared on a best-effort basis and may be limited due to non-availability of records and non-cooperation from the suspended management.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed eligibility criteria under Section 25(2)(h) of the Code are provided in the EOI document, which can be obtained via email request at cirp.raisenmarketing@gmail.com.
10.	Last date for receipt of expression of interest	11/05/2026
11.	Date of issue of provisional list of prospective resolution applicants	21/05/2026
12.	Last date for submission of objections to provisional list	26/05/2026
13.	Date of issue of final list of prospective resolution applicants	05/06/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10/06/2026
15.	Last date for submission of resolution plans	10/07/2026
16.	Process email id to submit Expression of Interest	cirp.raisenmarketing@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The MSME registration status of the Corporate Debtor is not available with the Resolution Professional.

Sd/-
Amrish Kumar Chourasia
Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00843/2019-2020/12687
Regd. Add: 102, Vyanktesh Vihar, Near Aradhana Nagar, Chhota Bangarda, Indore, Madhya Pradesh ,452005
AFA valid till: 31/12/2026

Date: 24/04/2026
Place: Indore
For Raisen Marketing Private Limited-under CIRP

NOTICE FOR ASSIGNMENT OF ASSETS OF AUTONEEDS (INDIA) PRIVATE LIMITED - (In Liquidation)

(CIN - U74899DL1992PTC048706)
(Assignment under Insolvency and Bankruptcy Code, 2016)

EOI's are being invited for assignment of following Not Readily Realizable Assets (hereinafter referred to as **"NRRA"**) in the matter of **AUTONEEDS (INDIA) PRIVATE LIMITED** under Regulation 37A of IBBI Liquidation Process Regulations, 2016 read with regulation 44A of IBBI Liquidation Process Regulations, 2016 (Within ambit of IBC, 2016) on **"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".**

1. Assignment of Transaction application under Section 66(1) of IBC, 2016 (bearing IA No.3131/2025), along with all rights and interest including litigation right
2. Assignment of all current Assets including receivables, Sundry Debtor, deposits, advances, etc.
3. The Liquidation Account of corporate debtor and the fixed deposit associated with such liquidation account is excluded from this NRRA.

Interested participants can inspect the available documents by sending an email at autoneedsliquidation@gmail.com with the Subject as **"Interested in NRRA of Autoneeds (India) Private Limited" till 5:00 PM of 09-05-2026** and accordingly relevant documents will be shared with the interested parties for their due diligence. The deadline for submitting the EOI documents is 11-05-2026 till 05:00 PM. All the interested parties are required to submit a detailed proposal, outlining their approach and strategy for handling the assignment latest by **11th May 2026 till 5:00 PM.**

Please feel free to reach out to us at **+91 9350538022 (Mr. Hans Raj Bhogra)** if you have any questions or require further clarification regarding this invitation. The assignment will be subject to the provisions of the IBC, 2016 and rules and regulations made there under and the process document.

Note: - The issuance of this EOI does not imply that the Liquidator is bound to select an applicant/assignee/transferee or to appoint the Preferred applicant/assignee/transferee as successful applicant/assignee/transferee for the assets of the company on offer and the Liquidator reserves the right to reject all or any of the offers in consultation with SCC.

Hans Raj Bhogra
Liquidator Autoneeds (India) Private Limited - In Liquidation
IP Registration No. IBBI/IPA-003/ICAI-N-00389/2021-2022/13940
Address: 5, Ground Floor, Garg Plaza, Bhera Enclave, Paschim Vihar, West Delhi-110087
Email: hansrajbhogra@gmail.com, autoneedsliquidation@gmail.com
Contact No.: 9350538022 (Mr. Hans Raj Bhogra)

Date : 24th April 2026
Place : New Delhi

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

Nariman Point II (Branch 15037) : 227, Jolly Maker Chambers No. 1, Nariman Point, Mumbai - 400021

[Section 13(4)] **POSSESSION NOTICE** **(For Immovable Property)**

Whereas: The undersigned being the Authorised Officer of the Canara Bank Nariman point II Branch, appointed under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 03.02.2026** calling upon the borrower **M/s. Kamdhenu Caterers Pvt Ltd, and Guarantors, Mr. Mahesh Kishanlal Agrawal, Mr. Palash Arun Kumar Agrawal, and Mr. Rajesh Kumar** to repay the amount mentioned in the notice, being **Rs. 5,05,09,414.88 (Rupees Five Crore Five Lakhs Nine Thousand Four Hundred Fourteen and Paise Eighty Eight only) as on 23.01.2026** plus interest due and other cost within 60 days from the date of receipt of the said notice.

The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **21st day of April 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank Nariman Point II branch for an amount of **Rs. 5,05,09,414.88 (Rupees Five Crore Five Lakhs Nine Thousand Four Hundred Fourteen and Paise Eighty Eight Only) as on 23.01.2026** plus interest due and other cost. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable Properties

S.No.	Description of Property	Name of Title Holder
1	All that part and Parcel of Residential Flat No. 403, admeasuring about 655 sq fts. Built –up Area on the 4th floor in Building known as Inder Tower, in society known as Inder Tower Co - Operative Housing Society Ltd, Kaka Saheb Gadgi Road, off Gokhale Road (South), Dadar (West) , Mumbai-400025 constructed on land bearing Final Plot No. 578 & 579 of Town planning scheme no.IV, cadastral Survey No.1303 -1/1554& 1554 (P) of Lower parel Division, District – Mumbai City CERSAI

निम्बस प्रोजेक्ट्स लिमिटेड

NIMBUS REALTY

पंजीकृत कार्यालय: 1001–1006, 10वां तल, नारायण मंजिल, 23, बाराखम्बा रोड, नई दिल्ली–110001
(CIN : L74899DL1993PLC055470)
वेबसाईट : www.nimbusprojectsltd.com ईमेल : nimbusindialtd@gmail.com
फोन : 011-42878900, फैक्स : 011-22424291

भौतिक प्रतिभूतियों के हस्तांतरण एवं डीमैटेरियलाइजेशन हेतु विशेष विंडो के संबंध में सूचना

भारतीय प्रतिभूति और विनिमय बोर्ड ("सेबी") ने 1 अप्रैल 2019 से भौतिक शेयरों के हस्तांतरण को बंद कर दिया था। हालांकि, सेबी द्वारा 7 जुलाई 2025 से 6 जनवरी 2026 तक एक विशेष विंडो खोली गई थी, जिसमें उन भौतिक शेयर हस्तांतरण अनुरोधों को पुनः प्रस्तुत (री–लॉज) करने की अनुमति दी गई थी, जो मूल रूप से 1 अप्रैल 2019 से पहले जमा किए गए थे, लेकिन दस्तावेज़ों में कमियों के कारण वापस कर दिए गए थे।

निवेशकों की सुविधा हेतु, सेबी ने अपने परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी 2026 के माध्यम से एक और विशेष विंडो खोलने का निर्णय लिया है, जो 05 फरवरी 2026 से 04 फरवरी 2027 तक एक वर्ष की अवधि के लिए उपलब्ध रहेगी। भौतिक शेयरों के हस्तांतरण हेतु इस विशेष विंडो के अंतर्गत आवेदन करते समय, मूल शेयर प्रमाणपत्र जमा करना अनिवार्य है। पात्रता निम्नानुसार है।

ट्रांसफर डीड के निष्पादन की तिथि	01 अप्रैल 2019 से पूर्व ट्रांसफर हेतु दाखिल	मूल प्रतिभूति प्रमाणपत्र उपलब्ध?	वर्तमान विंडो में दाखिल करने को अर्ह?
01 अप्रैल 2019 से पूर्व	नहीं (यह ताजा दाखिल)	हां	✔
01 अप्रैल 2019 से पूर्व	हां (पूर्व में अस्वीकृत / वापस)	हां	✔
01 अप्रैल 2019 से पूर्व	हां	नहीं	x
01 अप्रैल 2019 से पूर्व	नहीं	नहीं	x

इसके अतिरिक्त, निम्नलिखित मामलों पर उपरोक्त विशेष विंडो के अंतर्गत विचार नहीं किया जाएगा:

- हस्तांतरकर्ता और हस्तांतरी के बीच विवाद वाले मामले
- आईईपीएफ में ट्रांसफर की जा चुकी प्रतिभूतियां

महत्वपूर्ण नोट: इस अवधि के दौरान पुनः प्रस्तुत किए गए सभी शेयरों को ट्रांसफर–कम–डीमैट प्रक्रिया के माध्यम से ही निपटाया जाएगा। अतः ट्रांसफर के बाद संबंधित प्रतिभूतियाँ केवल डीमैट रूप में ही जारी की जाएंगी और उन पर डीमैट की तिथि से एक वर्ष की लॉक–इन अवधि लागू होगी।

इस विंडो के अंतर्गत पात्र शेयरधारकों को प्रोत्साहित किया जाता है कि वे इस अवसर का लाभ उठाएं और मूल प्रतिभूति प्रमाणपत्र, शेयर ट्रांसफर डीड, क्लाइंट मास्टर लिस्ट (सीएमएल) तथा संलग्न सेबी सर्कुलर में उल्लिखित अन्य सभी दस्तावेज कंपनी के रजिस्ट्रार एवं ट्रांसफर एजेंट (आरटीए) मैसर्स अलंकित असाईमेंटस लिमिटेड को ईमेल आईडी info@alankit.com पर या उनके कार्यालय पते अलंकित हाऊस, 4ई / 2, झंडेवालान एक्सटेंशन, न्यू दिल्ली–110055 पर प्रेषित करें।

सेबी परिपत्र: https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-investment-special-window-for-transfer-and-dematerialisation-of-physical-securities_99411.html पर उपलब्ध है और कंपनी की वेबसाइट https://www.nimbusprojectsltd.com/ पर भी उपलब्ध है।

भौतिक रूप वाले शेयरो के डीमैटेरियलाइजेशन एवं केवाईसी संबंधी सूचना

भौतिक रूप में प्रतिभूतियाँ रखने वाले सभी शेयरधारकों को सलाह दी जाती है कि वे अपने केवाईसी विवरण अपडेट करें तथा अपने भौतिक रूप वाले शेयरों को डीमैटेरियलाइज (इलेक्ट्रॉनिक) रूप में परिवर्तित करें। डिमैट रूप में प्रतिभूतियाँ रखने से कई लाभ मिलते हैं और भौतिक शेयर प्रमाणपत्रों से जुड़े जोखिमों (जैसे खो जाना, चोरी होना या क्षतिग्रस्त होना) से बचाव होता है।

कृते निम्बस प्रोजेक्ट्स लिमिटेड
हस्ता/–
रितिका अग्रवाल
कम्पनी सचिव एवं अनुपालन अधिकारी
सदस्यता सं. ए69712

तिथि : 23 अप्रैल, 2026
स्थान : नई दिल्ली

फॉर्म सं. 14
[विनियम 33(2) देखें]
पंजी. ए.डी./दस्ती द्वारा, विफल रहने पर प्रकाशन द्वारा

वसूली अधिकारी – I/II का कार्यालय
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1)

4थी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली–110001

मांग सूचना

ऋण वसूली और दिवाला अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 2 के तहत सूचना

आरसी /404/2024 दिनांक: 16–02–2026

पंजाब एंड सिंध बैंक बनाम संधीर सिंह ओबेरॉय

सेवा में,

(सीडी 1) :**संधीर सिंह ओबेरॉय, पुत्र मंजीत सिंह ओबेरॉय**, निवासी: मकान नं–237, विकास पुरी, दिल्ली–110018
अन्य पता: 107–150, लीवर्ड ग्लेनवे, नॉर्थ यॉर्क ओंटा. M3C279 कनाडा

(सीडी 2) **मंजीत सिंह ओबेरॉय, पुत्र सुरिंदर सिंह ओबेरॉय**, निवासी: एच–237, विकास पुरी, नई दिल्ली–110018

(सीडी 3) **रुपिंदर कौर, पत्नी मंजीत सिंह ओबेरॉय**, निवासी: एच–237, विकास पुरी, नई दिल्ली–110018

एतद्द्वारा सूचित किया जाता है कि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1) द्वारा टीए/2982/2022 में पारित आदेशों के अनुसरण में जारी वसूली प्रमाणपत्र के अनुसार **रु. 60,26,768.32** की राशि, साथ ही 12.20% मासिक चक्रवृद्धि ब्याज (दिनांक 31/05/2019 से वसूली तक) और **रु. 34,000 (रु. चौंतीस हजार मात्र)** का खर्च आपके विरुद्ध (संयुक्त और व्यक्तिगत रूप से/पूर्ण/सीमित) देय हो गया है।

2. एतद्द्वारा आपको निर्देशित किया जाता है कि आप इस सूचना की प्राप्ति के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करें, विफल रहने पर वसूली 'बैंकों और वित्तीय संस्थानों को देय ऋण की वसूली अधिनियम, 1993' और उसके नियमों के अनुसार की जाएगी।

3. एतद्द्वारा आपको आदेश दिया जाता है कि सुनवाई की अगली तारीख को या उससे पहले एक शपथ पत्र पर अपनी संपत्तियों का विवरण घोषित करें।

4. एतद्द्वारा आपको आगे की कार्यवाही के लिए दिनांक 27/04/2026 को सुबह 10:30 बजे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

5. उपरोक्त राशि के अतिरिक्त, आप निम्नलिखित भुगतान के लिए भी उत्तरदायी होंगे:
(क) प्रमाणपत्र/निष्पादन कार्यवाही के इस सूचना के तुरंत बाद की अवधि के लिए देय ब्याज।
(ख) इस सूचना, वारंट और अन्य प्रक्रियाओं की तामील के संबंध में और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाहियों में खर्च की गई समस्त लागत, शुल्क और व्यय।

आज दिनांक 16/02/2026 को मेरे हस्ताक्षर और न्यायाधिकरण की मुहर के तहत जारी किया गया।

रविंदर कुमार तोमर, वसूली अधिकारी–1
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1)

HINDUJA HOUSING FINANCE LIMITED

पंजीकृत कार्यालय 27-ए, डेवलप इंडस्ट्रियल एस्टेट, गिंडी, हाउसिंग फाइनेंस चेन्नई - 600 032, तमिलनाडु | ई-मेल: auction@hindujahousingfinance.com

संपर्क नंबर: हसमुद्दीन रजा : 8468898202 | दीपक किशोर: 9125025073

वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13[2] के तहत मांग सूचना । जबकि, मैं, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत हिंदुजा हाउसिंग फाइनेंस लिमिटेड (एचएचएफएल) का प्राधिकृत अधिकारी हूं और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, कंपनी के प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित उधारकर्ता(ओं) / गारंटर(ओं) को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित राशि चुकाने के लिए मांग नोटिस(ओं) को जारी किया जाता है। ऋणी द्वारा राशि चुकाने में विफल रहने के कारण, ऋणी / गारंटर एवं आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उपधारा (4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा ले लिया है। ऋणी का ध्यान, सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है। ऋणी विशेष रूप से एवं आम जनता को इस संपत्ति से संबंधित कोई भी लेन–देन न करने की चेतावनी दी जाती है और संपत्ति से संबंधित किसी भी लेन–देन पर एचएचएफएल द्वारा उल्लिखित राशि पर ब्याज सहित प्रभार लगाया जाएगा।

	लैज / उधारकर्ता (ओं) / सह-उधारकर्ता (ओं) / गारंटर(ओं) /के पता	मांग सूचना की तिथि एवं बकाया:
1	**DL/BIJ/BIJN/A000000379**. 1. श्री ललित कुमार, पुत्र श्री ओमपाल सिंह। 2. श्रीमती मीनाक्षी, पत्नी ललित कुमार। गाँव– मंगोलपुरा रूपचंद, और बिजनौर, उत्तर प्रदेश– 246701 और गाँव– मंगोलपुरा रूपचंद, जिला– बिजनौर–246701, फोन– 7310511313। एनपीए की तारीख: 06–04–2026। संपत्ति का विवरण: जमीन का क्षेत्रफल 0.050 हेक्टेयर, खाता संख्या 68 का हिस्सा, गाटा संख्या 66 (जो उत्तर–पूर्वी कोने पर, सड़क से सटा हुआ स्थित है), गाँव मुगलपुरा, परगना और तहसील बिजनौर, जिला बिजनौर, यूपी .– 246701। सीमाएँ: – उत्तर: ओमपाल सिंह और अन्य का खेत, दक्षिण: ओमपाल सिंह और अन्य का खेत, पूर्व: लिंक रोड, पश्चिम: ओमपाल सिंह और अन्य का खेत।	14-04-2026 और रु. 9,19,845/- दिनांक 10-04-26 तक
2	**DL/BIJ/MEPR/A000000068**. 1. श्री मोहम्मद गुफरान पुत्र अब्दुल हफीज और श्रीमती शहाना पत्नी गुलजार 3. मोहम्मद हफीज पुत्र ए राशिद 4. मोहम्मद इमरान पुत्र मोहम्मद हाफिज 5. मोहम्मद रिजवान 6 मोहम्मद– फैजान पत्नी मोहम्मद हाफिज 7. मोहम्मद। शैंक पुत्र अब्दुल हफीज। मुहल्ला– मकान नंबर–29, तीरग्रान, थाना– नेहटूर बिजनोर उ.प्र. 246733. एवं 2 मकान नंबर–122, मुहल्ला– सराय रज्जब अली, नहटौर, पो– नहटौर, जिला–बिजनौर– उत्तर प्रदेश 2467331 एनपीए दिनांक: 06–04–2026 । संपत्ति का विवरण: एक फ्रीहोल्ड हाउस जिसका खसरा नंबर 164 है, माप 66.88 वर्ग. मीटर, गांव–सेठपुर दानेसर पेरगना नेहटौर तहसील धामपुर जिला–बिजनौर (यूपी) – 246733 पर स्थित है। सीमा:– उत्तर: रास्ता 15 फीट, दक्षिण: भूमि विक्रेता, पूर्व: भूमि जफर अहमद, पश्चिम: भूमि हाफिज करार	14-04-2026 और रु. 5,89,199/- दिनांक 10-04-26 तक
3	**DL/KNR/KARO/A000000047**. 1. श्री अशोक कुमार शर्मा पुत्र श्री ओमप्रकाश 2. सुश्री मोनिका पत्नी श्री अशोक कुमार शर्मा। मकान नंबर–16, वार्ड नंबर 10, मेन बाजार, खरखौदा, मेरठ–245206। एनपीए की तिथि: 06–04–2026। संपत्ति का विवरण: प्लॉट नंबर 1/ए का फ्रीहोल्ड आवासीय हिस्सा, जिसका क्षेत्रफल 26.26 वर्ग गज या 21.96 वर्ग मीटर है, यह खसरा नंबर 1356 उप से संबंधित है, और कस्बा खरखौदा, परगना सरवा, तहसील एवं जिला मेरठ, यू.पी . – 245206 में स्थित है। सीमाएं:– उत्तर: 60 फुट की सड़क, दक्षिण: मास्टर राजकुमार की संपत्ति, पूर्व: मुनेंद्र त्यागी की कृषि भूमि, पश्चिम: रीना बंसल का प्लॉट।	14-04-2026 और रु. 9,07,610/- दिनांक 10-04-26 तक
4	**DL/KNR/RANJ/A000000820**. 1. श्री राहुल बैसला पुत्र श्री विजय पाल 2. श्रीमती महेश पत्नी विजय पाल बंसल 3. श्री विजय पाल पुत्र रति राम। ग्राम– घिटोरा, बागपत, यूपी– 250101 और मकान नंबर– 380, प्राथमिक सरकारी स्कूल के पास, ग्राम– घिटोरा, बागपत, यूपी–250101 एनपीए की तिथि: 06–04–2026 । संपत्ति का विवरण: खसरा संख्या 43 वाली संपत्ति, जिसका क्षेत्रफल 434 वर्ग गज (यानी 362.87 वर्ग मीटर) है, जो आबादी ग्राम घिटोरा, तहसील खेकड़ा, जिला बागपत,यूपी – 250101 में स्थित है। सीमाएं:– उत्तर: 4 फुट की गली, दक्षिण: संजय की संपत्ति, पूर्व: 12 फुट चौड़ी सड़क, पश्चिम: प्रीतम की संपत्ति।	14-04-2026 और रु. 10,14,214/- दिनांक 10-04-26 तक
5	**GZ/MNR/PRTP/A000000454**. 1. श्री शमशाद पुत्र असगर अली 2. श्रीमती फरजाना पत्नी शमशाद। मकान संख्या–00, पंचली बुजुर्ग, मेरठ–250344 । एनपीए दिनांक: 06–04–2026 संपत्ति का विवरण: मुक्तधारित आवासीय मकान संख्या 544 (संपूर्ण संपत्ति) कुल क्षेत्रफल 95 वर्ग गज, यानी 79.43 वर्ग मीटर, ग्राम पंचली बुजुर्ग, परगना और तहसील सरधना, मेरठ, उत्तर प्रदेश – 250344 में स्थित। सीमाएँ: – उत्तर: इकबाल की संपत्ति, दक्षिण: हाजी मोबीन की संपत्ति, पूर्व: आजाद की संपत्ति, पश्चिम: 5 आर चौड़ी सड़क	14-04-2026 और रु. 12,90,521/- दिनांक 10-04-26 तक
6	**UP/KNP/MRUT/A000002547**. 1. श्री संजय पुत्र अजय कुमार 2. श्रीमती रीता यादव पत्नी संजय यादव। 30/4 कॉलेज रोड, आरजी इंटर कॉलेज के सामने, मेरठ 250001 और मकान संख्या–35, चिप्पी टैंक, जगलात, मेरठ, उत्तर प्रदेश– 250001। । एनपीए दिनांक: 06–04–2026। । संपत्ति का विवरण: संपत्ति संख्या 31 का एक हिस्सा, प्रथम मंजिल पर स्थित एक आवासीय भाग, जिसका क्षेत्रफल 34.50 वर्ग मीटर और कालीन क्षेत्रफल 30 वर्ग मीटर है, मोहल्ला चिप्पी टैंक, मेरठ – 250001 में स्थित है। सीमाएँ: उत्तर: दाता के भाग/शेष भाग की दीवार, दक्षिण: संपत्ति के भाग/शेष भाग की दीवार, पूर्व: भाग/सीढ़ी और 3 फुट चौड़ा छज्जा, पश्चिम: मुरारी लाल के पुत्र बिशंबर की संपत्ति/भाग की दीवार।	14-04-2026 और रु. 12,06,202/- दिनांक 10-04-26 तक

ऋणदाताओं / गारंटर / गारंटरों को विशेष रूप से और आम जनता को एतद्वारा संपत्ति से संबंधित कोई भी लेन–देन न करने की चेतावनी दी जाती है और संपत्ति से संबंधित किसी भी लेन–देन पर हिंदुजा हाउसिंग फाइनेंस लिमिटेड द्वारा उपर्युक्त मांगी गई राशि और उस पर अतिरिक्त ब्याज का भार वहन किया जाएगा।

स्थान : उत्तर प्रदेश दिनांक : 24.04..2026 हस्ता/–प्राधिकृत अधिकारी– हिंदुजा हाउसिंग फाइनेंस लिमिटेड के लिए

SMFG Grihashakti

एस एम एफ जी इंडिया होम फाइनेंस कंपनी लिमिटेड

कॉर्पोरेट ऑफिस: 503 – 504, 5वां फ्लोर, जी–ब्लॉक, इंडिया बीकेसी, बीकेसी मेन रोड, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्वी), मुंबई – 400051.
रजिस्टर्ड ऑफिस: कॉमर्सीन आईटी पार्क, टावर बी, प्रथम फ्लोर, नंबर 111, माउंट पूनमल्ली रोड, पोरुर, चेन्नई – 600116, तमिलनाडु

मांग सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") और प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के प्रावधानों के अंतर्गत

अधोहस्ताक्षरी, अधिनियम के तहत एस एम एफ जी इंडिया होम फाइनेंस कंपनी लिमिटेड (जिसे इसके बाद SMHFC कहा जाएगा) के प्राधिकृत अधिकारी होने के नाते और नियम 3 के साथ पठित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, अधिनियम की धारा 13(2) के तहत मांग नोटिस जारी किया, जिसमें निम्नलिखित उधारकर्ता(ओं) को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर संबंधित नोटिस में उल्लिखित राशि चुकाने के लिए कहा गया है। अधोहस्ताक्षरी का यथोचित विश्वास है कि उधारकर्ता मांग नोटिस की तामील से बच रहा है, अतः नोटिस की तामील नियमानुसार विपकाकर और प्रकाशित करके की जा रही है। मांग नोटिस की विवरण नीचे वर्णित है:

क्र. सं.	ऋण खाता संख्या और ऋणकर्ता और सह–ऋणकर्ता का नाम / संपत्ति धारकों का नाम (जैसा भी मामला हो)	बंधक सम्पत्ति का विवरण	धारा 13(2) के तहत मांग सूचना की तिथि एवं कुल बाकया राशि
1	लैन: 617938211759047 1. प्रवीन कुमार 2. राजकुमारी मांगे राम 3. सतपाल सिंह पता: पुत्र सतपाल सिंह, आश्रम कॉलोनी, आईटीआई जिंद रोड के पास, बरवाला, हरियाणा–125121	सम्पत्ति का वह समस्त भाग एवं अंश जोकि संपत्ति आईडी 6D63EVN8, क्षेत्रफल 135.33 वर्ग गज, खेवट नंबर में शामिल 1815, खतौनी नं. 2148, खसरा नं. 571 // 25(7–8) कित्ते 1 रकबा 7 कनाल 8 मरले का हिस्सा 9/296, वर्ष 2018–2019 की जमाबंदी के माध्यम से, मोजा इंदर कुंज कॉलोनी, बरवाला की एमसी सीमा के भीतर, जिला–हिसार, दर्ज श्रीमती राजकुमारी पत्नी सतपाल के नाम पर, विक्रय विलेख संख्या 3827 दिनांक 03–01–2024 द्वारा	10.03.2026 रु. 12,48,476.63 (रु. बारह लाख अड़तालीस हजार चार सौ छिहत्तर और तिरेसठ पैसे मात्र) दिनांक 09.03.2026 तक एनपीए दिनांक : 07.03.2026
2	लैन: 617439511349229 1. रोहताश कुमार 2. बिंदर कौर 3. कमलदीप पुत्र केरी पता: पुत्र केहरी, दस्सू पट्टी, माणा, कैथल, हरियाणा–136043	सम्पत्ति का वह समस्त भाग एवं अंश जोकि क्षेत्रफल 162.50 वर्ग गज, जिसमें से 130 वर्ग गज यानी 4 मरले 3 सरसई भूमि विवरण इस प्रकार है 3 मरले 1 सरसाई बकदर 1/9 हिस्सा मिनजुमला भूमि 1 कनाल 8 मरले, खेवट नंबर में शामिल 137, खतौनी नं. 177, कित्ते 3 गैर मुमकिन बड़ा, खसरा नं. 470, 478, 485 व भूमि 1 मरले 2 सरसाई बकदर 879धर913 हिस्सा मिनजुमला भूमि 11 मरले खेवट नं. 183 मिन, खतौनी नं. 223 मिनट, कित्ते 1 गैर मुमकिन बड़ा खसरा नं. 484 , वर्ष 2018–2019 की जमाबंदी के माध्यम से, गाँव भाना, तहसील– पुंडरी, जिला कैथल, श्री रोहताश और कमलदीप पुत्र स्व. केहरी के नाम पर दर्ज रजि. विक्रय विलेख नं. 6004, दिनांक 24–12–2021. और क्षेत्रफल 32.50 वर्ग गज. यानि 1 मरला 1 सरसाई भूमि विवरण इस प्रकार है: रकबा 7 सरसाई बकदर 1/36 हिस्सा मिनजुमला भूमि 1 कनाल 8 मरले, खसरा नं. 470, 478, 485, कित्ते 3, खेवट नं. 137, खतौनी नं. 177 व रकबा 3 सरसाई बकदर 220/7913 हिस्सा मिनजुमला भूमि 11 मरले, खसरा नं. 484, कित्ते 1, खेवट नं. 183 मिन, वर्ष 2018–2019 की जमाबंदी के माध्यम से, गाँव भाना, तहसील–पुंडरी, जिला–कैथल, कमलदीप पुत्र केहरी के नाम पर दर्ज, स्थानांतरण विलेख 1320, दिनांक 10–06–2022	10.03.2026 रु. 20,25,018.40 (रु. बीस लाख पच्चीस हजार अठारह और चालीस पैसे मात्र) दिनांक 09.03.2026 तक एनपीए दिनांक : 07.03.2026

उधारकर्ता(कों) को सलाह दी जाती है कि वे मांग सूचना(ओं) का अनुपालन करें और इसमें उल्लिखित मांग राशि और इसके साथ–साथ लागू ब्याज, अतिरिक्त ब्याज, बाउंस शुल्क, लागत और भुगतान की प्राप्ति की तिथि तक व्यय का भुगतान इस प्रकाशन की तिथि से 60 दिनों के भीतर करें। उधारकर्ता(कों) को ध्यान देना चाहिए कि SMHFC एक सुरक्षित ऋणदाता है और उधारकर्ता(कों) द्वारा प्राप्त ऋण सुविधा, उधारकर्ता(कों) द्वारा गिरवी रखी गई अचल संपत्ति / संपत्तियों के विरुद्ध सुरक्षित ऋण है।

यदि उधारकर्ता निर्धारित समय के भीतर अपनी देनदारियों का पूर्ण भुगतान करने में विफल रहते हैं, तो SMHFC अधिनियम की धारा 13(4) के तहत सभी अधिकारों का प्रयोग करने के लिए अधिकृत होगा, जिसमें सुरक्षित संपत्ति(यों) पर कब्जा करना शामिल है, लेकिन यह सीमित नहीं है, जिसमें बिक्री या अन्य उपायों के माध्यम से हस्तांतरण करना शामिल है जो अधिनियम और इसके तहत नियमों के तहत उपलब्ध हैं और भुगतान की वसूली करना। SMHFC को बिक्री या हस्तांतरण के अधिकार को लागू करने से पहले सुरक्षित संपत्ति(यों) को संलग्न करने और / या सील करने का भी अधिकार है। सुरक्षित संपत्ति(यों) की बिक्री के बाद, SMHFC को बकाया राशि की वसूली के लिए अलग कानूनी कार्यवाही शुरू करने का अधिकार भी है, यदि गिरवी रखी गई संपत्तियों का मूल्य SMHFC को देय बकाया राशि को कवर करने के लिए अपर्याप्त है। यह उपाय किसी भी अन्य कानून के तहत SMHFC को उपलब्ध अन्य सभी उपायों के अतिरिक्त और स्वतंत्र है। उधारकर्ता(ओं) का ध्यान अधिनियम की धारा 13(8) की ओर, जो सुरक्षित संपत्तियों को मुक्त करने के लिए उपलब्ध समय के संबंध में है, और आगे अधिनियम की धारा 13(13) की ओर आकर्षित किया जाता है, जिसके द्वारा उधारकर्ता(ओं) को सुरक्षित संपत्ति(यों) का निपटान करने या SMHFC की पूर्व लिखित सहमति के बिना सुरक्षित संपत्ति(यों) में से किसी को भी बिक्री, पट्टे या अन्यथा (व्यवसाय के सामान्य क्रम के अलावा) द्वारा हस्तांतरित करने से प्रतिबंधित / निषेध किया जाता है। उपरोक्त का अनुपालन न करना एक अपराध है जो उक्त अधिनियम की धारा 29 के तहत दंडनीय है। मांग नोटिस की प्रति नीचे हस्ताक्षरकर्ता के पास उपलब्ध है और उधारकर्ता(ओं) यदि वे चाहें तो सामान्य कार्यालय घंटों के दौरान किसी भी कार्यदिवस पर नीचे हस्ताक्षरकर्ता से इसे प्राप्त कर सकते हैं।

हस्ता/–
स्थान : हिसार, कैथल,, हरियाणा प्राधिकृत अधिकारी
तिथि: 10-03-2026 एस एम एफ जी इंडिया होम फाइनेंस कंपनी लिमिटेड

OFFICE OF THE RECOVERY OFFICER-II, DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH
First Floor, SCO 33-34-35, Sector-17A, Chandigarh- 160017

RC No. 114/2024 Date of Auction Sale: 05.05.2026

PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1), (2) OF SECOND SCHEDULE OF THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 as amended from time to time.

CD 1. Sh. Ajay Kumar S/o Sh. Balbir Singh, R/o House No. 509, Kharhar, Tehsil Bahadurgarh, District Jhajjar
CD 2. Sh. Balbir Singh S/o Sh. Chand Ram, R/o House No. 509, Kharhar, Tehsil Bahadurgarh, Jhajjar, Haryana

1. Whereas Recovery Certificate, i.e. RC No. 114/2024 in O.A. No. 4484/2017 was issued for recovery of sum of Rs. 44,40,068/- jointly and severally, with costs of Rs. 82,000/-, current and future simple interest @6% p.a. w.e.f. 11.07.2014 till the date of realization of the amount due to the Applicant Bank/Certificate Holder from the Certificate Debtors.
2. Whereas the undersigned has ordered the sale of the Mortgaged/Attached properties of the Certificate Debtor as mentioned in the Schedule hereunder towards satisfaction of the said Recovery Certificate. Notice is hereby given that in absence of any order of postponement, the said property(s) shall be sold on 05.05.2026 between 14:00 PM to 15:00 PM by auction and bidding shall take place Online through the website: https://www.bankeauctions.com. The details of authorised contact person for auction service provider are Name: Mr. Mithalesh Kumar-Assistant Manager, www.c1india.com Plot No. 68, 3rd Floor, Sector-44, Gurgaon-122003, Haryana (India) Website- https://www.bankeauctions.com Direct: 0124-4302000 | Mobile: +917080804466 | E-mail: delhi@c1india.com C1 India: 2nd mail ID-mithalesh.kunmar@c1india.com.
3. The details of authorised bank officer for auction service provider is Name: Sh. Rajeev Ranjan, Manager, ICICI Bank, Nariman Point, Haryana, Mobile Number 85848-74809, Email: Rajeev.ra@icicibank.com. The sale will be of the properties of defendants/CDs above named, as mentioned in the schedule below & the liabilities and claims attaching to the said properties, so far as they been ascertained, are those specified in the schedule against each lot.
4. The property will be put up for sale in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of portion of the property, the sale shall be immediately stopped with respect to the remainder.
5. The sale will also stop if, before any lot is knocked down the arrears mentioned in the said certificate+interest+costs (including cost of sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs has been paid to the undersigned.
6. The sale shall be subject to conditions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:-
I. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned shall not be answerable for any error, misstatement or omission in the proclamation.
II. The Reserve Price below which the property shall not be sold is as mentioned in the schedule.
III. The amount by which the bidding is to be increased. In the event of any dispute arising as to the amount bid or as to the bidder the lot shall at once be again put up for auction or may be cancelled.
IV. The highest bidder shall be declared to be the purchaser of any lot provided always that he/she/they are legally qualified to bid and provided further the amount bid by him/her/them is not less that the reserve price.
V. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
VI. Each intending bidders shall be required to pay Earnest Money Deposit (EMD) by 04.05.2026, 17:00 hrs by way of DD/Pay order in favour RECOVERY OFFICER-II (DRT-2), CHANDIGARH, A/c R.C. No 114/2024 to be deposited with R.O. and with details of the property alongwith copy of PAN Card, address proof and identify proof, e-mail ID, Mobile No. and in case of the company or any other document confirming representation/attorney of the company and the receipt/counter foil of such deposit. EMD deposited thereafter shall not be considered eligible for participation in the auction.
The Earnest Money Deposit (EMD), Reserve Price and Bid Increase, be fixed as follows:

S.No.	Description of property	Reserve Price	EMD
1.	VEHICLE MAKE-AL2518H, ENGINE NO. DYPZ108690, CHASSIS NO. MB1HTYYC1DPYH3510 AND REGISTRATION NO. HR63B9311	Rs. 1,50,000/-	Rs. 15,000/-
2.	VEHICLE MAKE-AL2518H, ENGINE NO. CDPZ115247, CHASSIS NO. MB1HTYYC5DPVH7745 AND REGISTRATION NO. HR63B9309	Rs. 1,50,000/-	Rs. 15,000/-

7. EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of option given by them in the E-Auction Form. Any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority.
8. It is the sole responsibility of the bidder to obtain the said digital signature certificate, active e-mail ID and a computer terminal/system with internet connection to enable him/her to participate in the bidding. Any issue with regard to digital signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claims in this regard shall be entertained.
8. If the bid is increased within the last 5 minutes of the given time of auction, the auction time is further extended by additional time for 5 minutes to enable the other bidders to increase their bids & the auction process comes to an end if no further increment(s) is/are made within the extended time of 5 minutes. In case of movable/ immovable property the price of each lot shall be paid at the time of sale or as soon after as the officer holding the sale directs, and in default of payment the property shall forthwith be again put up for auction for resale.
9. The successful/highest bidder shall have to deposit 25% of the sale proceeds after adjustment of EMD by next day in the said account/Demand draft/Banker Cheque/ Pay order as per detail mentioned above. If the next day is Holiday or Sunday, then or next first office day.
10. The highest bidder/purchaser shall deposit the balance 75% of the sale proceeds on or before 15th day from the date of sale of the property, exclusive of such day or if the 15th day being Sunday or other holiday, then on the first office day after the 15th day by the prescribed mode as stated above. In addition to the above, the highest bidder shall also deposit Poundage fee @ 2% upto Rs. 1,000/- and @ 1% on balance sale proceed amount immediately before Recovery Officer-II, DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH through DD in favor of Registrar, DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH.
11. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of sum for which may subsequently be sold. The property shall be resold, after the issue of fresh proclamation of sale.
12. Highest bidder shall not have any right/title over the property until the sale is confirmed by the Recovery Officer-II, DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH (DRT2).
13. The prospective buyer may inspect the site and may verify the details of the property on the basis of the revenue record and all support would be provided by the local commissioner when contacted well in advance for the same.
14. The Recovery Officer-II, Debts Recovery Tribunal -II, Chandigarh is empowered to add any part or take out any part of the property from the auction proceedings at any stage.
15. The unsuccessful bidder shall take the EMD directly from the Office of Recovery Officer-II, DRT-II, Chandigarh/CH Bank, immediately on closure of the e-auction sale proceedings. Original ID proof of the photocopy sent with the E-Auction EMD Form has to be brought. No interest shall be paid on EMD amount.
16. No request for inclusion/ substitution in the sale certificate of names of any person(s) other than those mentioned in the E-Auction EMD Form shall be entertained unless it is absolutely reasonable and to the satisfaction of the Recovery Officer 2.
17. In case of more than one items of property brought for sale, the sale of such properties will be as per the convenience and it is not obligatory to go serially as mentioned in the sale notice.
18. NRI Bidders must necessarily enclose a copy of photo page of their passport & route their bid duly endorsed by Indian Mission (Embassy). The movable/immovable property is being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" and is subject to Publication charges, revenue and other Encumbrances as per rules.
19. The undersigned reserves the right to accept or reject any or all bids, if found unreasonable or may postpone the auction at any time without assigning any reason.
Details of this Proclamation of sale can be viewed at the website www.drt.gov.in.

SCHEDULE OF PROPERTY

| Sr. No. | Details of Property | Revenue assessed upon

वर्ष 2031 तक भारत में होंगे 313 अरबपति, 51 प्रतिशत वृद्धि का अनुमान

नाइट फ्रैंक की रिपोर्ट में किया गया बड़ा दावा, देश में बढ़ रही अमीरों की फौज

● नई दिल्ली / राज न्यूज नेटवर्क

भारतीय अर्थव्यवस्था की मजबूती और वैश्विक स्तर पर बढ़ते इसके प्रभाव का असर अब देश के सुपर रिच क्लब के आंकड़ों में भी साफ दिखाई देने लगा है। प्रमुख रियल एस्टेट कंसल्टेंट नाइट फ्रैंक की रिपोर्ट के अनुसार, भारत में अरबपतियों की संख्या में आने वाले वर्षों में भारी उछाल आने वाला है। अनुमान है कि साल 2031 तक भारत में अरबपतियों की कुल संख्या 51 प्रतिशत बढ़कर 313 तक पहुंच जाएगी।

नाइट फ्रैंक ने अपनी प्रमुख रिपोर्ट द वेल्थ रिपोर्ट का 20वां संस्करण जारी किया। आंकड़ों के मुताबिक, भारत में अल्ट्रा-हाई नेट वर्थ इंडिविजुअल्स की आबादी 2031 तक 25,217 होने का अनुमान है। गौरतलब है कि अति अमीर व्यक्ति उन व्यक्तियों को माना जाता है जिनकी शुद्ध संपत्ति 30 मिलियन डॉलर, यानी लगभग 250 करोड़ रुपए या उससे अधिक होती है। वर्तमान में, भारत में 19,877 ऐसे अति-धनी व्यक्ति और 207 अरबपति मौजूद हैं। रिपोर्ट बताती है कि दुनिया भर में भू-राजनीतिक अस्थिरता, बढ़ती ब्याज दरों और अनिश्चित आर्थिक प्रदर्शन के बावजूद वैश्विक संपत्ति निर्माण में तेजी देखी गई है।

भारत अमीरी में 6वें नबर पर

भारत अब दुनिया की छठी सबसे बड़ी अति अमीर आबादी वाला देश बन चुका है। अगर अरबपतियों की बात करें, तो पिछले पांच वर्षों में भारत में इनकी संख्या में 58 प्रतिशत की शानदार वृद्धि हुई है। इस श्रेणी में भारत अब विश्व स्तर पर अमेरिका, 914 अरबपति और चीन 485 अरबपति के बाद तीसरे स्थान पर काबिज है।

बिकाजी फूड्स के संस्थापक शिव रतन नहीं रहे

चेन्नई (आरएनएन)। भारतीय पैकेज्ड फूड इंडस्ट्री के एक स्वर्ण युग का अंत हो गया है। बिकाजी फूड्स इंटरनेशनल के संस्थापक और विख्यात उद्यमी शिव रतन अग्रवाल का गुरुवार, 23 अप्रैल 2026 को चेन्नई में निधन हो गया। 74 वर्षीय अग्रवाल ने एक क्षेत्रीय नमकीन व्यवसाय को अंतरराष्ट्रीय स्तर पर पहचान दिलाने में जो भूमिका निभाई, वह व्यापार जगत के लिए एक मिसाल है। जानकारी के अनुसार, शिव रतन अग्रवाल पिछले कुछ समय से चेन्नई में थे। उनकी पत्नी का हाल ही में बायपास सर्जरी हुआ था और वह उनकी देखभाल के लिए वहां रुके हुए थे।

तेल-तिलहन में गिरावट दर्ज

नई दिल्ली (आरएनएन)। गुरुवार को अधिकांश तेल-तिलहनों के दाम में गिरावट दिखाई दी। बाजार सूत्रों ने कहा कि मांग कमजोर रहने की वजह से सरसों एवं मूंगफली तेल-तिलहन, सोयाबीन तेल, कच्चा पामतेल एवं पामोलीन तेल कीमतों में गिरावट रही।

कच्चे तेल में उबाल और वैश्विक रुझानों ने मचाया कोहराम

सेंसेक्स में 852 अंकों की बड़ी गिरावट, 3 लाख करोड़ डूबे

● मुंबई / एजेंसी

अमेरिका और ईरान के बीच सुलह को लेकर अनिश्चितता, कच्चे तेल में उबाल और वैश्विक मार्केट में कमजोर रुझानों ने घरेलू स्टॉक मार्केट में गुरुवार को कोहराम मचा दिया। घरेलू इक्विटी बेंचमार्क इंडेक्सेज सेंसेक्स और निफ्टी 50 लगातार दूसरे दिन गिरावट के साथ बंद हुए।

मिडकैप और स्मॉलकैप स्टॉक्स में भी आज बिकवाली का काफी दबाव दिखा। वहीं सेक्टरवाइज बात करें तो मार्केट पर आज सबसे अधिक दबाव ऑटो, पीएसयू बैंक और कंज्यूमर ड्यूरेबल्स ने बनाया जिनके निफ्टी इंडेक्स करीब 2 प्रतिशत या इससे अधिक की गिरावट के साथ बंद हुए।

इन सबके बीच ओवरऑल बीएसई पर लिस्टेड कंपनियों का मार्केट कैप गुरुवार को करीब 3 लाख करोड़ रुपए घट गया है यानी निवेशकों की दौलत में करीब 3 लाख करोड़ रुपए की गिरावट आई है। घरेलू इक्विटी बेंचमार्क इंडेक्सेज की बात करें दिन के आखिरी में आज सेंसेक्स 852.49 प्वाइंट्स यानी 1.09 प्रतिशत की गिरावट के साथ 77,664.00 और निफ्टी 205.05 प्वाइंट्स यानी 0.84 प्रतिशत की फिसलन के साथ 24,173.05 पर बंद हुआ है। इस गिरावट के कारण निवेशकों को एक ही सेशन में 3 लाख करोड़ रुपये के नुकसान का सामना करना पड़ा।

डॉ. रेड्डीज में रही सबसे ज्यादा 9.37 प्रतिशत की तेजी

निफ्टी 50 की कंपनियों में सबसे ज्यादा बढ़त डॉ रेड्डीज में देखने को मिली, जिसमें 9.37 प्रतिशत की बढ़त देखने को मिली। इसके बाद, सिप्ला में 5.63 प्रतिशत की बढ़त, जियो फाइनेंशियल सर्विसेज में 4.26 प्रतिशत की बढ़त, अडानी एंटरप्राइजेज में 1.74 प्रतिशत की तेजी और अपोलो हॉस्पिटल में 1.56 प्रतिशत की बढ़त देखने को मिली। निफ्टी 50 की कंपनियों में सबसे ज़्यादा नुकसान ट्रेंट को हुआ जिसमें 4.13 प्रतिशत की गिरावट देखी गई।

ये सेक्टोरल इंडेक्स सबसे ज्यादा लुढ़के

निफ्टी ऑटो	2.35% की गिरावट
निफ्टी पीएसयू बैंक	2.19% की गिरावट
निफ्टी रियल्टी	1.83% की गिरावट
निफ्टी इंडिया टूरिज्म	1.75% की गिरावट
निफ्टी बैंक	1.43% की गिरावट
निफ्टी प्राइवेट बैंक	1.31% की गिरावट
निफ्टी आईटी	1.22% की गिराव

यूनियन बैंक ऑफ इंडिया का मुनाफा 5,316 करोड़ रुपए रहा

● नई दिल्ली / राज न्यूज नेटवर्क

सार्वजनिक क्षेत्र के यूनियन बैंक ऑफ इंडिया का एकल शुद्ध लाभ 2025-26 की चौथी तिमाही में सालाना आधार पर 6.64 प्रतिशत की बढ़त के साथ 5,316 करोड़ रुपये रहा।

वित्त वर्ष 2024-25 की चौथी (जनवरी-मार्च) तिमाही में बैंक का शुद्ध लाभ 4,985 करोड़ रुपये था। बैंक ने गुरुवार को शेयर बाजार को दी जानकारी में बताया कि समीक्षाधीन तिमाही में शुद्ध ब्याज आय या मुख्य आय सालाना आधार पर 1.14 प्रतिशत घटकर 9,406 करोड़ रुपये रह गई। कुल आय घटकर 31,851.15 करोड़ रुपये रह गई जो जनवरी-मार्च 2025 में 32,752.67 करोड़ रुपये थी।परिसंपत्ति गुणवत्ता में हालांकि सुधार हुआ। सकल गैर-निष्पादित परिसंपत्तियां (जीएनपीए) जनवरी-मार्च तिमाही में घटकर 2.82 प्रतिशत रह गईं, जो एक साल पहले 3.6 प्रतिशत थीं। शुद्ध गैर-निष्पादित परिसंपत्तियां भी सालाना आधार पर 0.63 प्रतिशत से घटकर 0.48 प्रतिशत रह गया। निदेशक मंडल ने वित्त वर्ष 2025-26 के लिए 10 रुपये अंकित मूल्य वाले प्रत्येक शेयर पर पांच रुपये के लाभांश की सिफारिश की है, यह भुगतान शेयरधारकों की मंजूरी के अधीन है।

NAME CHANGE

I, RAMESH AHIRWAR S/O: NATHTHURAM AHIRWAR, R/O-house no 102, Kheri, Chhatarpur, Kheri, Madhya Pradesh, 471105, have changed the name of my minor daughter KATTU AHIRWAR aged 14 years she shall hereafter be know as DEEPA AHIRWAR.

पश्चिम रेलवे - अहमदाबाद

डिज़ाइन, निर्माण, आपूर्ति, स्थापना, परीक्षण, वायरिंग एवं हॉट स्टैंड बाय इलेक्ट्रॉनिक इंटरलॉकिंग (EI) सिस्टम का कमीशनिंग

उप मुख्य सिग्नल एवं दूरसंचार अभियंता, निर्माण, राजकोट, पश्चिम रेलवे, डीआरएम कार्यालय परिसर, कोठी कंपाउंड, राजकोट, गुजरात-360001, भारत के राष्ट्रपति की ओर से निम्नलिखित कार्य हेतु ई-टेंडर आमंत्रित करते हैं।

1. टेंडर संख्या: DY. CSTE/C/RJT/2025-26/11

2. कार्य का नाम: जूनागढ़ स्टेशन पर हॉट स्टैंड बाय इलेक्ट्रॉनिक इंटरलॉकिंग (EI) सिस्टम का डिज़ाइन, निर्माण, आपूर्ति, स्थापना, परीक्षण, वायरिंग एवं कमीशनिंग तथा राणावाव स्टेशन पर मौजूदा क्योसान निर्मित इलेक्ट्रॉनिक इंटरलॉकिंग (EI) सिस्टम का संशोधन, परिवर्तन, उन्नयन, निर्माण, आपूर्ति, स्थापना, वायरिंग/परीक्षण एवं कमीशनिंग। इसमें जूनागढ़ स्टेशन पर पुनर्विकास कार्य के संबंध में इनडोर एवं आउटडोर सिग्नलिंग कार्य तथा राणावाव स्टेशन पर यार्ड रीमॉडलिंग कार्य के संबंध में इनडोर एवं आउटडोर सिग्नलिंग एवं दूरसंचार कार्य शामिल हैं। साथ ही भावनगर मंडल में वंदे भारत ट्रेनों सहित आईसीडी मेंटेनेंस सुविधाओं के निर्माण के संबंध में कोचिंग डिपो टर्मिनल सुविधाओं का विकास भी शामिल है।

3.कार्य की अनुमानित लागत: रु. 8,66,68,652.42/- (रुपये आठ करोड़ छियासठ लाख अड़सठ हजार छह सौ बावन रुपए बयालीस पैसे मात्र)

4. बिड सुरक्षा राशि: रु. 17,33,400/- (रुपये सत्रह लाख तैंतीस हजार चार सौ मात्र)

5. टेंडर जमा करने एवं खोलने की तिथि एवं समय: ई-टेंडर जमा करने की अंतिम तिथि: 15.05.2026 समय 15:00 बजे तक खोलने का समय: 15.05.2026 को 15:30 बजे

6. ई-बिड खोलने की तिथि एवं समय: 15.05.2026 को 15:30 बजे

7. टेंडर की विवरण देखने हेतु वेबसाइट तथा सूचना पट्ट और कार्यालय का पता: वेबसाइट: www.ireps.gov.in, उप मुख्य सिग्नल एवं दूरसंचार अभियंता (निर्माण) का कार्यालय, राजकोट, पश्चिम रेलवे, DRM कार्यालय परिसर, कोठी कंपाउंड, राजकोट, गुजरात – 360001

8. कार्य पूर्ण करने की अवधि: स्वीकृति पत्र जारी होने की तिथि से बारह (12) माह

CPM 004

हमें लाइक करें: facebook.com/WesternRly • हमें फॉलो करें: twitter.com/WesternRly

इन्फोसिस का चौथी तिमाही में लाभ बढ़कर 8,501 करोड़ रहा

● नई दिल्ली / राज न्यूज नेटवर्क

सूचना प्रौद्योगिकी कंपनी इन्फोसिस का वित्त वर्ष 2025-26 की चौथी तिमाही में एकीकृत शुद्ध लाभ 20.8 प्रतिशत बढ़कर 8,501 करोड़ रुपये हो गया। कंपनी का वित्त वर्ष 2024-25 की चौथी (जनवरी-मार्च) तिमाही में मुनाफा 7,033 करोड़ रुपये रहा था। कंपनी की परिचालन आय वित्त वर्ष 2025-26 की चौथी तिमाही में 13.4 प्रतिशत बढ़कर 46,402 करोड़ रुपये हो गई जो एक साल पहले 40,925 करोड़ रुपये थी।

पूरे वित्त वर्ष 2025-26 में इन्फोसिस का शुद्ध लाभ 10.20 प्रतिशत बढ़कर 29,440 करोड़ रुपये रहा जो 2024-25 में 26,713 करोड़ रुपये था।

वित्त वर्ष 2025-26 में परिचालन आय 9.6 प्रतिशत बढ़कर 1,78,650 करोड़ रुपये हो गई। इन्फोसिस के सीईओ एवं प्रबंध निदेशक सलील पारेख ने कहा, हमने वित्त वर्ष 2025-26 में 3.1 प्रतिशत वृद्धि के साथ मजबूत प्रदर्शन किया, जिसमें 14.9 अरब डॉलर के बड़े सौदे शामिल हैं।

चीनी उत्पादन 273.90 लाख टन पर पहुंचा

नई दिल्ली। भारत के शुगर प्रोडक्शन में तेज उछाल आया है। पेराई सीजन के अंत तक 273.90 लाख मीट्रिक टन चीनी उत्पादन हुआ है। 2025-26 सीजन में अब तक चीनी उत्पादन 7.70 प्रतिशत बढ़ा है। बदलाव के बीच उत्पादन के बढ़ते आंकड़े सामने आए हैं।

कार्यालय राजस्व निरीक्षक रा.नि.मं. रतनपुर सडक तहसील-कोलार जिला भोपाल म.प्र.

रा.प्र.क्रं. 0029 अ/–12/2025–26

ग्राम नाम – कालापानी

सूचना–पत्र

प्रति,

(1) श्रीमती माधुरी सेठ पत्नि स्व. श्री आर.सी. सेठ निवासी – 24, बी.डी.ए. शिवाजी नगर, भोपल (2) श्रीमती मनीषा मिश्रा पत्नी श्री संजय मिश्रा पिता श्री विजय नारायण मिश्रा निवासी – भोपाल (3) संचिता जोशी चिथाड़ा पत्नी श्री चिथाड़ा साई राज् पिता अप्पाराव निवासी – भोपाल (4) श्री मांगीलाल अनीता सिंह, अर्धना, लीलाकिशन साहू, शेहला हुसैन एवं अन्य (5) विजया पत्नी डॉ. राजेश व्यौहार निवासी भोपाल। (6) उज्जवल सिंह नाबालिग पिता श्री धर्मेन्द्र सिंह संरक्षिका श्रीमती नगीधा सिंह निवासी भोपाल।

विषय – सीमाकंन किये जाने हेतु बाबत् सूचना–पत्र।

एतद् द्वारा सूचित किया जाता है कि आवेदिका श्रीमती माधुरी सेठ पत्नि स्व. आर.सी.सेठ एवं अन्य निवासी – शिवाजी नगर, भोपाल। द्वारा ग्राम–कालापानी प.ह.नं.–0. में स्थित खसरा नंबर क्रमांक 93 0.5100, 95/2 0.2900 हे., 94/2 0.4000 हे. कुल रकबा 1.2 हे. भूमि का सीमांकन हेतु आवेदक पत्र प्रस्तुत किया गया है। आवेदक द्वारा आवेदित उक्त भूमि का सीमाकंन मेरे द्वारा दिनांक 28/04/2026 को समय 04.00 शाम बजे स्थल पर किया जावेगा। पडोसी खातेदार होने के कारण एवं उक्त सीमांकन से कोई आपत्ति हो तो नियत दिनांक एवं समय पर स्थल पर भूमि के स्वत्व संबंधी एवं अनुषांगिक दस्तावेज सहित उपस्थित रहकर अपना पक्ष प्रस्तुत कर सकते है। अनुपस्थिति की दशा में सीमांकन कार्य रोका नही जावेगा बाद प्रस्तुत आपत्ति विचार योग्य नही होगी। अत्यावश्यक शासकीय कार्य होने की स्थिति में सीमांकन की दिनांक में परिवर्तन किया जा सकता है। पडोसी भूमि स्वामी का पता स्पष्ट न होने से आवेदक स्वयं से व्यय पर उक्त सूचना पत्र का स्थानीय दैनिक समाचार पत्र में कराया जा सकता है।

आज दिनांक 22/04/2026 को मेरे हस्ताक्षर से जारी किया गया।

सीमांकन दिनांक 28/04/2026

समय :– शाम 4.00 बजे

राजस्व निरीक्षक

तहसील कोलार, भोपाल

-: जाहिर सूचना :-

सर्वसाधारण को सूचित किया जाता है कि मेरे पक्षकार श्रीमती निहारिका मित्रा पत्नी श्री दिनेश मित्रा, आयु–वयस्क, निवासी–म.नं.ए 14, पर्णकुटी परिसर, एयरपोर्ट रोड, गाँधी नगर,भोपाल (म.प्र.) के द्वारा विक्रेता श्री फैजुल्लालाह खां आत्मज श्री मम्मू खां,आयु–वयस्क,निवासी–ग्राम 30 आनंदपुरा कोकता भोपाल (म.प्र.) द्वारा मुख्तारआम श्री आमिर खां आत्मज श्री हमीद खां, आयु–वयस्क,निवासी–ग्राम 26, आनंदपुरा कोकता भोपाल (म.प्र.) से उनके स्वामित्व एवं अधिपत्य का भूखंड क्र.08 जो कि खसरा क्रमांक–214/1/2(S) , कुल रकबा 2000 वर्गफीट अर्थात 185.87 वर्गमीटर भूखंड, जो आसरा ग्रीन, ग्राम –अरेड़ी, प.ह.नं.20 ,तहसील हुजूर, जिला भोपाल (म.प्र.)में स्थित है, का विक्रय अनुबंध–पत्र मेरे पक्षकार द्वारा विक्रेता/मुख्तारआम से निष्पादित कर लिया गया है, इस संबंध में किसी व्यक्ति, संस्था, बैंक व अन्य को किसी प्रकार की कोई आपत्ति हो या उक्त संपत्ति कहीं अन्य दान, हिबा, हस्ताक्षरण, आदि हो या कब्जे के संबंध में किसी प्रकार का वाद विवाद हो तो वह इस जाहिर सूचना के प्रकाशन से 15 दिवस के अंदर मेरे कार्यालय में मय दस्तावेजों के लिखित रूप में आपत्ति प्रस्तुत करे अन्यथा समयावधि पश्चात् मेरा पक्षकार उपरोक्त संपत्ति की शेष राशि का भुगतान विक्रेता/मुख्तारआम को अदा कर विक्रय पंजीयन–पत्र निष्पादित करवा लेगा और ऐसी स्थिति में कोई भी आपत्ति मेरे पक्षकार पर बंधन कारी नहीं होगी।

भवदीय **रिंकू मारण** अधिवक्ता

कार्या./निवास-बरखेड़ी कलां भदभदा रोड, भोपाल

मो.- 9098665905, 8269608345

फॉर्म जी

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण - रायसेन मार्केटिंग प्राइवेट लिमिटेड मादक पेय पदार्थों के व्यापार और खुदरा बिक्री के व्यवसाय में कार्यरत है स्थान - भोपाल और नई दिल्ली

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

क्र. सं.	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम, पैन एवं सीआईएन/एलएलपी नंबर सहित।	**रायसेन मार्केटिंग प्राइवेट लिमिटेड** पैन: **AAFCR7050R** सीआईएन: U52209MP2012PTC027630
2.	पंजीकृत कार्यालय का पता	जी-II, 119ए, गुलमोहर कॉलोनी, भोपाल, मध्य प्रदेश, भारत, 462039
3.	वेबसाइट का URL	उपलब्ध नहीं है
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	उपलब्ध सीमित जानकारी के आधार पर वर्तमान में कोई स्थायी संपत्ति चिन्हित नहीं की गई है। पूर्ण अभिलेखों और जानकारी प्राप्त होने पर इस स्थिति का सत्यापन किया जाएगा।
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कॉर्पोरेट देनदार मादक पेय पदार्थों के व्यापार और खुदरा बिक्री के व्यवसाय में कार्यरत थी। लेखा पुस्तकों और अभिलेखों की अनुपलब्धता तथा निलंबित प्रबंधन के निरंतर असहयोग के कारण स्थापित क्षमता का विवरण वर्तमान में उपलब्ध नहीं है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	उपलब्ध वित्तीय जानकारी के अनुसार, वित्तीय वर्ष 2024-25 के लिए परिचालन से राजस्व शून्य बताया गया है। पुस्तकों और अभिलेखों तक सीमित पहुंच के कारण इसकी स्वतंत्र रूप से पुष्टि नहीं की जा सकी है।
7.	कर्मचारियों/कामगारों की संख्या	उपलब्ध वर्तमान जानकारी के आधार पर, रेज़ोल्यूशन प्रोफेशनल के पास किसी भी कर्मचारी/श्रमिक की पहचान नहीं की गई है।
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची सहित अन्य विवरण URL पर उपलब्ध हैं:	वित्तीय विवरण (उपलब्धता के अनुसार) और लेनदारों की सूची सहित प्रासंगिक दस्तावेज़ निम्नलिखित पते पर अनुरोध भेजकर प्राप्त किए जा सकते हैं: cirp.raisenmarketing@gmail.com लेनदारों की सूची यहां भी उपलब्ध है: https://ibbi.gov.in/claims/inner-process/U52209MP2012PTC027630 जानकारी यथासंभव साझा की जा रही है जो की रिकॉर्ड की अनुपलब्धता और निलंबित प्रबंधन के असहयोग के कारण सीमित हो सकती है।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों की पात्रता यूआरएल पर उपलब्ध है:	संहिता की धारा 25(2)(एच) के तहत विस्तृत पात्रता मानदंड ईओआई दस्तावेज़ में दिए गए हैं, जिसे cirp.raisenmarketing@gmail.com पर ईमेल अनुरोध के माध्यम से प्राप्त किया जा सकता है।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	11/05/2026
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	21/05/2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	26/05/2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	05/06/2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	10/06/2026
15.	अंतिम समाधान योजना प्रस्तुत करने की तिथि	10/07/2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए संसाधित ईमेल आईडी	cirp.raisenmarketing@gmail.com
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	कॉर्पोरेट देनदार की MSME पंजीकरण स्थिति रिज़ोल्यूशन प्रोफेशनल के पास उपलब्ध नहीं है।

एसडी/-
अमरीश कुमार चौरसिया
रिजोल्यूशन प्रोफेशनल
रजिस्ट्रीकरण संख्यांक: IBBI/IPA-002/IP-N00843/2019-2020/12687
रजि. पता: 102, व्यंकटेश विहार, आराधना नगर के पास, छोटा बांगड़दा, इंदौर, मध्य प्रदेश, 452005
दिनांक: 24/04/2026 एएफए 31/12/2026 तक वैध
स्थान: इंदौर **रायसेन मार्केटिंग प्राइवेट लिमिटेड**

बिजनेस न्यूज

एमेजॉन इंडिया द्वारा एसोसिएट सुरक्षा और कल्याण का निवेश किया जाएगा

भोपाल। एमेजॉन द्वारा भारत में अपने एसोसिएट की सुरक्षा, स्वास्थ्य और फाइनेंशियल सेहत को मजबूत बनाने के लिए 2800 करोड़ रुपये का निवेश किया जाएगा। साथ ही, कंपनी अपने नेटवर्क को भी मजबूत बनाएगी, जो भारत में सबसे सुरक्षित, सबसे तेज और सबसे विश्वसनीय ऑपरेशंस नेटवर्कों में से एक है। यह साल 2030 तक 35 बिलियन डॉलर से अधिक का निवेश करने की कंपनी की व्यापक योजना का हिस्सा है, जिसके अंतर्गत बिजनेस का विस्तार करने और तीन महत्वपूर्ण स्तंभों - ए.आई आधारित डिजिटाईजेशन, एक्सपोर्ट में वृद्धि और नौकरी के सृजन पर ध्यान केंद्रित किया जाएगा। एमेजॉन द्वारा अपने मुख्य और क्विक कॉमर्स नेटवर्क का विस्तार जारी रखा जाएगा ताकि भारत में ग्राहकों तक डिलीवरी मिनटों, घंटों और कुछ दिनों में जल्दी से जल्दी पहुँच सके। एमेजॉन इंडिया और ऑस्ट्रेलिया के वीपी ऑपरेशंस, अभिनव सिंह ने कहा, साल 2013 में एमेजॉन.इन के लॉन्च के बाद हमारे ऑपरेशन भारत के सबसे सुरक्षित, सबसे तेज और सबसे विश्वसनीय ऑपरेशंस नेटवर्क में से एक बन गए।

भोपाल में बजाज पल्सर एन160 का सिंगल सीट यूएसडी वेरिएंट

भोपाल। थ्री-व्हीलर मैन्युफैक्चरर कंपनी बजाज ऑटो लिमिटेड ने आज भोपाल में पल्सर एन160 सिंगल सीट यूएसडी वेरिएंट के लिए विशेष कीमत की घोषणा की। यह मोटरसाइकिल अब 1,20,300 रुपये (एक्स-शोरूम भोपाल) की नई कीमत पर उपलब्ध है, जिसमें लगभग 5,200 रुपये की कमी की गई है। पल्सर एन160 ने अपनी पावर, सटीकता और कंट्रोल के दमदार संतुलन के कारण युवा राइडर्स के बीच मजबूत पहचान बनाई है। सेगमेंट में अलग पहचान देने वाले गोल्डन यूएसडी फोर्क्स, मस्कुलर स्ट्रीटफाइटर स्टाइल और आरामदायक सिंगल सीट के साथ यह बाइक भरोसेमंद हैंडलिंग और प्रीमियम राइडिंग अनुभव देती है। साथ ही यह अपनी डेफिनिटली डेरिंग पहचान के अनुरूप बनी रहती है। बजाज ऑटो लिमिटेड के एमसीबीयू प्रेसीडेंट सारंग कानडे ने कहा, ह्महमारा उद्देश्य हमेशा से भारत के युवाओं के लिए हाई-परफ़ॉर्मेंस मोटरसाइक्लिंग को आसान बनाना रहा है।

म.प्र. राज्य सहकारी आवास संघ मर्या.

कार्यालय तृतीय तल, सहकार भवन
नर्मदा टी.टी. नगर, भोपाल, दूरभाष : 0755-4200675
ई-मेल : awassangh@gmail.com, वेबसाइट : mpawassangh.in
क्रमांक/आसंघ/तक./2026/64 भोपाल, दिनांक 21.04.2026

ऑनलाइन ई-निविदा आमंत्रण सूचना

ट्राइबल रिसर्च एंड डवलपमेंट इंस्टीट्यूट, भोपाल में सेमीनार हॉल निर्माण कार्य की ई-निविदा दिनांक 09.05.2026 सायं 5.00 बजे तक आमंत्रित की जाती है, उपरोक्त दर्शित कार्य के लिये निविदा फार्म क्रय करने एवं उससे संबंधित जानकारी वेबसाइट **http://www.mptenders.gov.in** तथा आवास संघ की वेबसाइट **http://www.mpawassangh.in** पर देखी जा सकती है। यदि किसी भी प्रकार का संशोधन होता है तो वह उक्त वेबसाइट्स पर ही प्रकाशित किया जायेगा।

क्र.	ई-निविदा क्र.	स्थल
01	2026_MSCHF_502575_1	Construction of Seminar Hall at Tribal Research & Development Institute, Shyamla Hills Road, Bhopal (M.P.) (On MPPWD SOR 01.01.2024)

नोट :- उक्त कार्य में Reinforced EPS Non-Load Bearing Wall Panel System के कार्य अनुभव से संबंधित Special Condition of Contract रखी गई है। कृपया उक्त की अर्हता रखने वाले निविदाकार ही निविदा प्रक्रिया में भाग लेवें।

म.प्र. माध्यम/125457/2026 **प्रबंध संचालक**

Govt. of Jharkhand, Energy Department
Jharkhand Renewable Energy Development Agency (JREDA)
3rd Floor, S.L.D.C. Building, Kusai Colony, Doranda, Ranchi-834002.
Ph.: 0651-2491161, Fax: 0651-2491165,
E-mail: info@jreda.com; Website: www.jreda.com

e-Procurement Notice

Tender reference no.: 08/JREDA/GCRT/CMCO/26-27 Dated 21.04.2026

Online bids are invited for "Rate Contract for Selection of Agencies for CMCO of installed Grid Connected Rooftop Solar Power Plants for 05 (Five) Years including replacement of PCUs and Batteries and other components as and where required basis at Various Districts in the State The details are as follows:

1	Name of the work	Rate Contract for Selection of Agencies for CMCO of installed Grid Connected Rooftop Solar Power Plants for 05 (Five) Years including replacement of PCUs and Batteries and other components as and where required basis at Various Districts in the State
2	Tentative quantity (MWp)	**06 MWp**
3	Completion of work	**04 (Four) Months**
4	Period of contract	**05 (Five) Years**
5	Date of publication of NITon website: http:// jharkhandtenders.gov.in	**28.04.2026 (Tuesday)**
6	Last date & time for receipt of online bids	**25.05.2026 (Monday) up to 05:00 PM**
7	Submission of Bid fee and EMD through Online Via SBI Payment Gateway of Jharkhand Tenders.	**25.05.2026 (Monday) up to 05:00 PM**
8	Technical Bid Opening Date	**28.05.2026 (Thursday) at to 04:00 PM.**
9	Name & address of office inviting tender	Director, Jharkhand Renewable Energy Development Agency(JREDA) 3rd Floor, SLDC Building, Kusai, Doranda, Ranchi- 834002 (Jharkhand)
10	Contact no. of procurement officer	0651-2491163/67/61/9570086777
11	Helpline no. of e-procurement	0651-2491163/67/61

Any corrigendum/addendum can be seen on website: http://jharkhandtenders.gov.in & www.jreda.com**. Further details can be seen on website:** http://jharkhandtenders.gov.in **&** www.jreda.com

PR 378223 Energy(26-27)#D **Sd/ Director, JREDA**

आम सूचना

एक किता कृषि भूमि जिसका खसरा क्रमांक 386 (एस), स्थित ग्राम बड़झिरी, तहसील-हुजूर, जिला-भोपाल के संबंध में।

सर्वसाधारण को सूचित किया जाता है कि मेरी पक्षकारा श्रीमती राधा पत्नी श्री विजयकुमार आयु-वयस्क निवासी- मकान नंबर 1086 कोटरा सुल्तानाबाद तहसील हुजूर जिला- भोपाल (म.प्र) के स्वामित्व एवं आधिपत्य की एक किता भूमि खसरा क्रमांक 198/1/3 (एस), वर्तमान राजस्व रिकार्ड अनुसार खसरा क्रमांक-386 (एस), रकबा 0. 8200 हेक्टेयर, अर्थात 2 एकड़ कृषि भूमि है जो कि ग्राम बडझिरी पुराना पटवारी हल्का-32, एवं नया पटवारी हल्का-70 विकास खण्ड फन्दा, तहसील हुजूर, जिला भोपाल (म.प्र.) में स्थित है, को क्रय किये जाने हेतु श्री रॉबिन्स सिंह ठाकुर पुत्र श्री शेर सिंह ठाकुर आयु वयस्क, निवासी म.नं. 32, बरखेडी कलां, साक्षी ढाबे के सामने, भदभदा रोड, भोपाल म.प्र. द्वारा मेरी पक्षकारा से दिनांक 01/10/2025 को अनुबंध बयाना विक्रय भूमि समक्ष गवाहान निष्पादित किया गया था, परन्तु अनुबंध में वर्णित शर्तों का पालन न किये और निर्धारित समयावधि के अंतर्गत सम्पूर्ण प्रतिफल राशि का भुगतान न किये जाने के कारण अनुबंध की समयावधि पूर्ण हो जाने और मेरी पक्षकारा को प्रतिफल राशि का पूर्ण भुगतान न किये जाने के कारण उक्त अनुबंध स्वतः ही समाप्त/निरस्त हो गया है और वर्तमान में मेरी पक्षकारा तथा उसके स्वामित्व की उक्त सम्पति के संबंध में किसी भी प्रकार से निग्नभावी नहीं रहा है। उक्त संपति के संबंध में सर्वसाधारण, व्यक्ति, संस्था, बैंक, शासकीय-अशासकीय एवं अर्द्धशासकीय कार्यालय से विक्रेता श्री रॉबिन्स सिंह ठाकुर से किसी प्रकार का संव्यवहार आदि किया जाता है या किया गया हो, तो वह इस पूर्णतः अवैधानिक होकर निग्नभावी होकर और किसी भी प्रकार से मेरी पक्षकारा व उसके स्वामित्व की उपरोक्त सम्पति पर किसी भी प्रकार से बंधनकारी नहीं होगी और वह स्वयं ही जिम्मेदार/जवाबदार रहेगा।

भवदीय **राहुल अहीरे** अधिवक्ता

कार्यालय- कार्या.- 232, सुदामा नगर, कोटरा सुल्तानाबाद, भोपाल म.प्र. मोबाईल- 7566553354

।। आम सूचना ।।

मेरे पक्षकार भारतीय स्टेट बैंक, आरएसीपीसी-1, भोपाल की ओर से सर्वसाधारण को सूचित किया जाता है, कि श्री संदीप कुमार पाराशर आत्मज श्री रमेशचन्द्र पाराशर द्वारा एक किता आवासीय लीज होल्ड मकान नं. ई.डब्ल्यू.एस.-डी 256, जिसका क्षेत्रफल 40.00 वर्गमीटर है, जो हाउसिंग बोर्ड कालोनी, अयोध्या एक्सटेंशन, वार्ड नं.-68, तहसील हुजूर, जिला भोपाल में स्थित है एवं जिसकी चतुर्थ सीमाएं पूरब में ई.डब्ल्यू. एस.-डी-257, पश्चिम में ई.डब्ल्यू. एस. डी-255, उत्तर में ई.डब्ल्यू.एस.डी 261 एवं दक्षिण में रोड़, को साम्यिक बंधक किया जाना प्रस्तावित है। उक्त संपत्ति वर्तमान में श्री गणेश राजपूत आत्मज श्री जगदीश राजपूत के स्वत्